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Separate paging is given to this Part in order that it may
 be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 13th September 1969 is hereby published for general information.

K. M. SATWANI,
 Secretary to the Government of Gujarat,
 Legal Department.

GUJARAT ACT NO. 13 OF 1969.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 17th September 1969.)

An Act to establish and incorporate a University for the development of agriculture including animal husbandry and allied sciences in the State of Gujarat.

It is hereby enacted in the Twentieth Year of the Republic of India as follows:—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Gujarat Agricultural University Act, 1969.
- (2) It extends to the whole of the State of Gujarat.
- (3) This section shall come into force at once; all or any of the remaining provisions of this Act shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint.

Short title,
 extent and
 commence-
 ment.

Definitions.

2. In this Act, unless the context otherwise requires,

- (1) "Academic Council" means the Academic Council of the University;
- (2) "agriculture" means the basic and applied sciences relating to soil and water management, crop production (including production of all garden crops and control of plants, pests and diseases), horticulture, animal husbandry including veterinary and dairy science, fisheries, forestry including farm forestry, land use and management, home economics, co-operation, processing and marketing relating to agriculture, and also the economic and social uplift of the rural people;
- (3) "Board" means the Board of Management constituted under section 25;
- (4) "college" means a constituent college of the University under the direct control and management of the Board and the principal executive officer of the University, whether located at the headquarters campus or elsewhere;
- (5) "extension education" means the educational activities concerned with the training of farmers and homemakers and other groups serving agriculture in improved agricultural practices and the various phases of scientific technology related to agriculture and agricultural production, and marketing. It would involve but may not be limited to the work through meetings, demonstrations and other methods for teaching improved agricultural practices and the training of workers required for the conduct of such educational activities;
- (6) "Faculty" means the teaching, research and extension staff of a college or division of the University, including all members of the staff having the rank of Assistant Professor and above;
- (7) "hostel" means a unit of residence for students maintained or recognised by the University as a part of, or separate from, a college;
- (8) "officer" means an officer of the University as specified in section 9 or any other person in the employment of the University declared as an officer by the Statutes;
- (9) "prescribed" means prescribed by Statutes;
- (10) "Principal" means the chief executive officer of a college by whatever name called;
- Explanation.*—The term "Principal" refers to the status of such an officer prior to the college being taken over by the University, although such officer may have a different title under the University organisation;
- (11) "registered graduate" means a graduate registered under the provisions of this Act;

(12) "Regulations" means the regulations made by the Academic Council and other authorities of the University under the provisions of this Act;

(13) "Scheduled Castes" means such castes, races or tribes or parts of or groups within castes, races or tribes which have been notified as such castes in relation to the State of Gujarat under article 341 of the Constitution;

(14) "Scheduled Tribes" means such tribes or tribal communities or parts of or groups within tribes or tribal communities which have been notified as such tribes in relation to the State of Gujarat under article 342 of the Constitution;

(15) "Statutes" means the Statutes made by the Board under the provisions of this Act;

(16) "student of the University" means the person enrolled in the University for taking a course of study for a degree, diploma or other academic distinction;

(17) "teacher" means a person appointed or recognised as such by the University for the purpose of imparting instructions or conducting and guiding research or education extension programmes, and includes any other person who may be declared by the Statutes to be a teacher;

(18) "University" means the University established and constituted under section 3.

CHAPTER II.

THE UNIVERSITY.

3. (1) There shall be established and constituted in and for the State of Gujarat a University by the name of the Gujarat Agricultural University which shall consist of a Chancellor, a Vice-Chancellor, a Board of Management, an Academic Council and other authorities and officers as set forth in this Act, or as provided in the Statutes.

(2) The University shall be a body corporate and shall have perpetual succession and a common seal, and may sue and be sued in the said name.

(3) The University shall be competent to acquire and hold property, both moveable and immoveable, to lease, sell or otherwise transfer any moveable and immoveable property which may vest in or be acquired by it for the purposes of the University, to raise loans on the securities of its assets and to contract and do all other things necessary for the purpose of this Act :

Provided that the power to raise any such loan shall be exercised after obtaining previous permission of the State Government.

(4) The principal campus of the University with its headquarters shall be located at such place in the area comprised within the districts of Mehsana, Sabarkantha and Banaskantha as the State Government may by notification in the *Official Gazette*, specify. Another campus of the University shall be located at

Junagadh. The University may establish such other campuses and at such other places as it may from time to time decide.

Territorial jurisdiction.

4. (1) With respect to teaching at the University or college level, research and extension education programme in the field of agriculture; the territorial jurisdiction and responsibility of the University shall extend to the entire State of Gujarat.

(2) The University may assume responsibility for the establishment and maintenance of all institutions imparting terminal training including training of field extension staff such as State agricultural schools, Gramsevak training centres and stockmen training classes, at all levels of education in agriculture.

(3) All colleges, research and experimental stations or other institutions coming under the jurisdiction and authority of the University shall come in as constituent units of the University under the full management and control of the University officers and authorities. No unit shall be recognised as an affiliated unit.

Objects of the University.

5. The University shall be deemed to be established and incorporated for the following purposes, namely:—

(1) making provision for imparting education in agriculture and allied sciences and humanities;

(2) furthering the advancement of learning and prosecution of research in agriculture and other allied sciences;

(3) undertaking the extension, through appropriate media, of agriculture and other allied sciences specially to the rural people of the State;

(4) making provision for the study of basic sciences and humanities, with a view to supporting other professional studies and thereby integrating such studies in the University curricula;

(5) undertaking the integration of teaching, research and extension training with a view to promoting the productivity of agriculture;

(6) conferring such degrees, diplomas, certificates and other academic distinctions as the University may deem fit;

(7) such other purposes, not inconsistent with the provisions of this Act which the State Government may, on application by the University, by notification in the *Official Gazette*, specify in this behalf.

University open to all irrespective of sex, religion, class, creed or opinion.

6. (1) No person shall be excluded from any office of the University or from membership of any of its authorities or from admission to any degree, diploma or other academic distinction or course of study on the sole ground of sex, race, creed, caste, class, place of birth, religious belief or profession of political or other opinion.

(2) It shall not be lawful for the University to impose on any person any test whatsoever relating to sex, race, creed, caste, class, place of birth, religious belief or profession of political or other opinion in order to entitle him to be admitted as a teacher or a student of the University or to hold any office or post in the University or to qualify for any degree, diploma or other academic distinction or to enjoy or exercise any privileges of the University or any benefaction thereof.

(3) Subject to the provisions contained in sub-sections (1) and (2), the State Government may direct that the University shall reserve for members of Scheduled Castes, Scheduled Tribes or candidates from other States in India, seats in colleges for admission as students :

Provided that nothing in this section shall require the University to admit to any course of study, students larger in number than, or with academic or other qualifications lower than, those prescribed.

7. The University shall have the following powers and functions, namely:— Powers and functions of the University.

(1) to provide for education and instruction in agriculture and allied sciences and in such other branches of learning as the University may deem fit;

(2) to make provisions for conduct of research in agriculture and allied branches of learning;

(3) to make provision for dissemination of the findings of research and technical information through extension education programmes;

(4) to institute degrees, diplomas and other academic distinctions;

(5) to institute courses of study and to hold examinations for and to confer degrees, diplomas and other academic distinctions on persons who have,—

(a) pursued a course of study as prescribed, or

(b) carried out research in the University or in an institution recognised in this behalf by the University as may be prescribed;

(6) to confer honorary degrees and other distinctions as may be prescribed;

(7) to provide lectures and instructions for field workers, village leaders and other persons not enrolled as regular students of the University and to grant certificates to them as may be prescribed;

(8) to co-operate with other Universities and authorities in such manner and for such purposes as the University may determine;

(9) to establish and maintain colleges relating to agriculture, fisheries, dairying, veterinary medicine and animal science, home science, agricultural engineering, forestry and allied sciences;

(10) to establish and maintain laboratories, libraries, research stations and institutions, and museums for teaching, research and extension education;

(11) to institute teaching, research and extension education posts and to appoint persons to such posts;

(12) to create administrative, ministerial and other posts and to appoint persons to such posts;

(13) to institute and award fellowships, scholarships and prizes in accordance with the Statutes;

(14) to institute and maintain residential accommodations for students and staff of the University;

(15) to fix, demand and receive such fees and other charges as may be prescribed;

(16) to supervise and control the residence, conduct and discipline of the students of the University, and to make arrangements for promoting their health and welfare;

(17) to make special provision for agricultural research, education and extension in relation to arid areas and areas prone to scarcity in the State of Gujarat;

(18) to institute and manage bureau of information and of employment for the benefit of students of the University;

(19) to make provision for physical and military training, for students' unions, and for sports and athletic clubs for the benefit of the students and the staff of the University;

(20) to provide for coaching of students of the University for competitive examinations held for recruitment to services under the Departments of Agriculture of the Union or any State Government, and

(21) to do all such acts and things, whether incidental to the powers aforesaid or not, as may be requisite in order to further the objects of the University.

Inspection
and
inquiry.

8. (1) The Chancellor shall have the right to cause an inspection to be made, by such person or persons as he may direct, of the University, its buildings, laboratories, libraries, museums, workshops and equipment of institution, college or hostel maintained, recognised or approved by, the University, of the teaching and other work conducted by the University or under its auspices and of the conduct of examinations held by the University and of other functions performed by the University; and to cause an inquiry to be made in respect of any matter connected with the administration and finances of the University.

(2) The Chancellor shall, in every case, give due notice to the University of his intention to cause an inspection or inquiry to be made, and the University shall be entitled to appoint a representative who shall have the right to be present and be heard at such inspection or inquiry.

(3) The Chancellor shall communicate to the University his views with reference to the results of such inspection or inquiry, and shall, after ascertaining the opinion thereon of the University, advise the University upon the action to be taken and fix a time limit for taking such action.

(4) The University shall, within the time limit so fixed, report to the Chancellor the action which has been taken or is proposed to be taken on the advice tendered by the Chancellor.

(5) The Chancellor may, where action has not been taken by the University to the satisfaction of the Chancellor within the time limit fixed and after considering any explanation furnished or representation made by the University, issue such directions as the Chancellor may think fit and the University shall comply with such directions.

(6) Notwithstanding anything contained in the preceding sub-sections of this section, if at any time the Chancellor is of the opinion that in any manner the affairs of the University are not managed in furtherance of the objects of the University, or in accordance with the provisions of this Act, and the Statutes and regulations or that special measures desirable to maintain the standards of University teaching, examination, research or extension education, he may indicate to the University any matter in regard to which he desires an explanation, and call upon the University to offer such explanation and within such time as may be specified by him. If the University fails to offer any explanation within the time specified or offers an explanation which, in the opinion of the Chancellor, is not satisfactory, the Chancellor may issue such directions as appear to him to be necessary and desirable in the circumstances of the case, and may exercise such powers as may be necessary for giving effect to these directions.

(7) The University shall furnish such information relating to the administration and finances of the University as the Chancellor may from time to time require.

CHAPTER III.

OFFICERS OF THE UNIVERSITY.

9. The following shall be the officers of the University, namely :—

- (1) The Chancellor,
- (2) The Vice-Chancellor,
- (3) The Directors of Campuses,
- (4) The Registrar,
- (5) The Comptroller,
- (6) The Director of Purchase and Properties,
- (7) The Librarian,
- (8) The Director of Student Affairs,
- (9) The Deans of Faculties,

Officers of
the Univer-
sity.

- (10) The Director of Research and Dean of Post-graduate Studies,
- (11) The Director of Studies in Basic Sciences and Humanities,
- (12) The Director of Extension Education,
- (13) Such other officers in the service of the University as may be declared by the Statutes to be Officers of the University.

Chancellor. 10. (1) The Governor of the State of Gujarat shall be the Chancellor of the University.

(2) The Chancellor shall, by virtue of his office, be the Head of the University and shall, when present, preside at any convocation of the University.

(3) Every proposal to confer an honorary degree shall be subject to the confirmation of the Chancellor.

(4) The Chancellor shall exercise such other powers and perform such other duties as may be conferred or imposed on him by this Act or the Statutes.

Vice-Chancellor. 11. (1) The Vice-Chancellor shall be a whole-time officer of the University and shall be appointed by the State Government.

(2) The Vice-Chancellor shall hold office for a term of three years and shall be eligible for reappointment to that office for one additional term of three years.

(3) The emoluments and other terms and conditions of service of the Vice-Chancellor shall be such as may be prescribed and shall not be varied to his disadvantage after his appointment, without his consent.

(4) The Vice-Chancellor may by writing under his hand addressed to the Chancellor resign his office. The resignation shall be delivered to the Chancellor ordinarily at least sixty days prior to the date on which the Vice-Chancellor wishes to be relieved from his office, but the Chancellor may relieve him earlier. The resignation shall take effect from the date of relief.

(5) During the leave or absence of the Vice-Chancellor, or in the event of a vacancy in the office of the Vice-Chancellor, until an appointment is made under sub-section (1) to that office, one of the Deans of Faculties nominated by the Chancellor for the purpose shall carry on the current duties of the office of the Vice-Chancellor.

Powers and duties of the Vice-Chancellor. 12. (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and *ex-officio* member and Chairman of the Board and of the Academic Council. He shall, in the absence of the Chancellor, preside at the convocation of the University.

(2) The Vice-Chancellor shall exercise general control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(3) The Vice-Chancellor shall have power to convene meetings of the Board and the Academic Council.

(4) The Vice-Chancellor shall ensure the faithful observance of the provisions of this Act and the Statutes and Regulations, and he shall possess all powers necessary for this purpose.

(5) The Vice-Chancellor shall be responsible for the presentation of the annual financial estimates and the annual accounts and balance sheet of the University to the Board.

(6) (a) In any emergency which, in the opinion of the Vice-Chancellor, requires that immediate action should be taken, he shall take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer, authority or body as would have in ordinary course dealt with the matter.

(b) When action taken by the Vice-Chancellor under this sub-section affects any person in the service of the University such person shall be entitled to prefer an appeal through the said officer, authority or body to the Board within one month from the date on which such action is communicated to him.

(7) Subject to the provisions of the preceding sub-sections the Vice-Chancellor shall give effect to the orders of the Board regarding the appointments, dismissal, suspension and punishment of officers, teachers and other employees of the University.

(8) The Vice-Chancellor shall be responsible for the proper administration of the University and for close co-ordination and integration of teaching, research and extension education.

(9) The Vice-Chancellor shall exercise such other powers as may be prescribed for the carrying out of the purposes and provisions of this Act.

13. (1) There shall be a Director of Campus for each campus of the University maintained under sub-section (4) of section 3. Director of Campus.

(2) The Director of a campus shall be a whole-time officer of the University and he shall be appointed by the State Government from amongst persons who are not employees of the University or of the State Government.

(3) The emoluments and other terms and conditions of service of the Director of a campus shall be such as may be prescribed.

(4) The functions of the Director of a campus shall be to co-ordinate all activities of the University within his campus and in carrying out such functions he shall work in close co-operation with the Deans of Faculties and other officers and shall be responsible to the Vice-Chancellor.

Registrar.

14. (1) The Registrar shall be a whole time salaried officer of the University and shall be appointed by the Vice-Chancellor subject to the approval of the Board.

(2) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed.

(3) The Registrar shall be responsible for the due custody of the records and the common seal of the University. He shall be *ex-officio* Secretary to the Academic Council and shall be bound to place before it all such information as may be necessary for the transactions of its business. He shall receive applications for entrance to the University and shall keep a permanent record of all courses, curricula and other information as may be necessary.

(4) The Registrar shall also act as the Secretary of the Board.

(5) The Registrar shall be responsible for maintaining a permanent record of the academic performance of students of the University including the courses taken, grades obtained, degrees and diplomas awarded, prizes or other distinctions won, and any other items pertinent to the academic performance of the students.

(6) The Registrar shall exercise such other powers and perform such other duties as may be prescribed or required from time to time, or which may be assigned to him by the Board or the Vice-Chancellor.

The Comptroller.

15. (1) The Comptroller shall be a whole-time salaried officer of the University and shall be appointed by the Vice-Chancellor subject to the approval of the Board.

(2) The emoluments and other terms and conditions of service of the Comptroller shall be such as may be prescribed.

(3) The Comptroller shall manage the property, funds and the investments of the University and shall advise the University in regard to its financial policy.

(4) The Comptroller shall be responsible to the Vice-Chancellor in the preparation of the budget and statement of accounts of the University, and for ensuring that expenditures are made as authorised in the budget. He may disallow any expenditure which may contravene the terms of any Statute or for which provision is required to be made by the Statute but has not been made.

The Director of Purchase and Properties.

16. (1) The Director of Purchase and Properties shall be appointed by the Vice-Chancellor subject to the approval of the Board.

(2) The emoluments and other terms and conditions of service of the Director of Purchase and Properties shall be such as may be prescribed.

(3) The Director of Purchase and Properties shall perform the following functions and duties, namely :—

(a) to arrange for the maintenance and construction of the buildings and other structures of the University;

(b) to arrange for the purchase and maintenance of machinery and other equipment necessary for the purposes of the University;

(c) to maintain the lawns, grounds and gardens of the University campus;

(d) to be the general custodian of all University property;

(e) to perform such other duties as may be prescribed or as may be assigned to him by the Vice-Chancellor.

(4) The Director of Purchase and Properties shall, in the discharge of his duties, be responsible to the Vice-Chancellor.

17. (1) The Librarian shall be appointed by the Vice-Chancellor subject to the approval of the Board and shall be responsible to the Vice-Chancellor for all matters concerning the library and the purchase, cataloguing and maintenance of books and journals and operation of the library. Librarian.

(2) The emoluments and other terms and conditions of service of the Librarian shall be such as may be prescribed.

18. (1) There shall be a Dean for each faculty of the University instituted under section 29. Deans of Faculties.

(2) The Dean of a Faculty shall be the Chairman of the Board of Studies of that Faculty and shall be responsible to the Vice-Chancellor for the faithful observance of the Statutes and Regulations relating to the faculty and for the organisation and conduct of the teaching, and in carrying out his responsibilities for the organisation and conduct of these functions he shall work in close liaison with other officers including the Directors of Research and Extension Education and shall generally work through the Heads of the Departments of the faculty.

(3) The Deans of Faculties shall have such other duties and perform such other functions as may be necessary for the proper functioning of the work of their respective faculties as assigned by the Vice-Chancellor.

19. (1) The Director of Research and Dean of Post-graduate Studies shall be a whole-time salaried officer of the University and shall be appointed by the Vice-Chancellor subject to the approval of the Board in accordance with the Statutes made in this behalf. The Director of Research and Dean of Post-graduate Studies.

(2) The emoluments and other terms and conditions of service of the Director of Research and Dean of Post-graduate Studies shall be such as may be prescribed.

(3) The Director of Research and Dean of Post-graduate Studies shall perform the following functions and duties, namely:—

(a) to co-ordinate post-graduate studies in all colleges, departments and sections of the University;

(b) to supervise maintenance of records pertaining to post-graduate courses, instructions and students;

(c) to co-ordinate all research of the University in close co-operation with the Deans of faculties and other officers;

(d) to supervise and ensure the efficient working of the research stations all over the State;

(e) to exercise such other powers and perform such other duties as may be prescribed.

Director of
Extension
Education.

20. (1) The Director of Extension Education shall be a whole-time salaried officer of the University responsible to the Vice-Chancellor. He shall be appointed by the Vice-Chancellor, subject to the approval of the Board, in accordance with the Statutes made in this behalf. He shall be responsible for the co-ordination of all extension education programmes of the University in close co-operation with the Deans of faculties and other officers.

(2) The emoluments and other terms and conditions of service of the Director of Extension Education shall be such as may be prescribed.

(3) The Director of Extension Education shall exercise such other powers and perform such other duties as may be prescribed.

The
Director
of Studies
in Basic
Sciences
and
Humanities.

21. (1) The Director of Studies in Basic Sciences and Humanities shall be responsible for the supervision of the staff necessary for providing courses of study in the Basic Sciences and Humanities necessary in the curricula of students in the colleges and for the development and supervision of instruction programmes in these fields as required by the curricula of the University.

(2) The Director shall be a whole-time salaried officer and shall be appointed by the Vice-Chancellor with the approval of the Board.

(3) The emoluments and other terms and conditions of service of the Director shall be such as may be prescribed by Statutes.

Director
of Student
Affairs.

22. (1) The Director of Student Affairs shall be a whole-time salaried officer and shall be appointed by the Vice-Chancellor with the approval of the Board.

(2) The emoluments and other terms and conditions of service of the Director of Student Affairs shall be such as may be prescribed.

(3) The Director of Student Affairs shall perform the following functions and duties, namely:—

(a) to make arrangements for the housing of students;

(b) to arrange programmes of student counselling;

(c) to arrange for the employment of students in accordance with the plans approved by the Vice-Chancellor;

(d) to supervise the extra-curricular activities and look after the general needs of the students;

(e) to assist in the placement of the graduates of the University;

(f) to organise and maintain contact with the alumni associations of the University;

(g) to establish liaison between students and teachers;

(h) to perform such other duties as may be assigned to him by the Vice-Chancellor.

23. (1) Subject to the provisions of this Act, the designations, qualifications, method of recruitment, pay, allowances and other terms and conditions of service of all employees of the University and their powers and duties shall be such as may from time to time be determined by the Statutes.

Determination of conditions of service of University employees.

(2) No officer or employee of the University shall be offered nor shall he accept any remuneration for any work in the University save such as may be provided for in the Statutes.

CHAPTER IV.

AUTHORITIES OF THE UNIVERSITY.

24. The following shall be the authorities of the University, namely:—

Authorities of the University.

(1) The Board of Management,

(2) The Academic Council,

(3) The Faculties,

(4) The Boards of Studies of each Faculty including Board of Post-graduate Studies, and

(5) Such other bodies of the University as may be declared by the Statutes to be the authorities of the University.

Constitution
of the Board
of
Management.

25. (1) The Chancellor shall, as soon as may be after the first Vice-Chancellor is appointed under section 53 take action to constitute the Board of Management.

(2) The Board shall consist of the following members:—

Class I—Ex-officio Members.

- (1) The Vice-Chancellor,
- (2) The Directors of Campuses,
- (3) The Secretary to Government, Agriculture Department,
- (4) The Secretary to Government, Education Department,
- (5) The Secretary to Government, Finance Department,
- (6) The Director of Agriculture,
- (7) The Director of Animal Husbandry.

Class II—Ordinary Members.

(A) Thirteen persons, not being officials, to be nominated as follows:—

(a) To be nominated by the Chancellor:—

(i) two agricultural scientists having background of agricultural research or education; and

(ii) two farmers;

(b) To be nominated by the State Government:—

(iii) one person experienced in the field of co-operative marketing and one person experienced in the field of co-operative banking;

(iv) one industrialist or manufacturer having special knowledge in agricultural development;

(v) one woman social worker preferably having background of rural advancement;

(vi) one engineer experienced in agricultural engineering;

(vii) one educationist; and

(viii) three members of the Gujarat Legislative Assembly.

(B) One representative nominated by the Director General of Indian Council of Agricultural Research.

(3) The Vice-Chancellor shall be the *Ex-officio* Chairman of the Board.

(4) The Registrar shall be the *Ex-officio* Secretary of the Board but he shall not be a member thereof.

(5) Subject to the provisions of sub-section (6), and of section 46 the term of office of the members of the Board, other than official members, shall be three years.

(6) At the meeting of the Board held for the first time after its constitution under this Act the members of the Board, other than official members, shall draw lots to determine the term of their office so that three members shall retire after one year, three members shall retire after two years and the remaining members shall retire after three years:

Provided that the Chancellor or, as the case may be, the State Government may renominate a member on his retirement.

(7) The members of the Board shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed.

26. (1) The Board shall exercise and perform the following powers and functions, namely:—

Powers and
functions of
Board.

(a) to consider and review the financial requirements and estimates for the University and approve its budget;

(b) to approve the recommendations for appointment of officers, teachers and other staff of the University in the prescribed manner;

(c) to provide for the administration of any funds placed at the disposal of the University for the purposes intended;

(d) to arrange for the investment and withdrawal of funds of the University;

(e) to borrow money for capital improvements and to make suitable arrangements for its repayment;

(f) to provide for accepting, acquiring, holding and disposal of property on behalf of the University;

(g) to determine the form of, to provide for custody of, and to regulate the use of, the common seal of the University;

(h) to appoint such committees, either standing or temporary, as the Board may consider necessary, and specify the terms of reference thereof, subject to the provisions of the Act or Statutes;

(i) to determine and regulate all policies relating to the University in accordance with this Act or the Statutes;

(j) to make provision for instruction, teaching and training in such branches of learning and courses of study as may be determined by the Academic Council within the purposes of this Act, and for research and for the advancement and dissemination of knowledge;

(k) to approve recommendations for promoting post-graduate teaching, research and extension education;

(l) to provide for the establishment and maintenance of colleges, hostels, libraries, laboratories, experimental farms, research institutes and other facilities necessary for carrying out the purposes of this Act;

(m) to make provision for instituting and conferring degrees, diplomas, and other academic distinctions;

(n) to provide for the institution, maintenance, and award of scholarships, fellowships, studentships, medals and prizes;

(o) to accept on behalf of the University trusts, bequests, donations; and transfers of any moveable or immoveable property to the University;

(p) to enter into, vary, carry out and cancel contracts on behalf of the University in the exercise or performance of the powers and duties assigned to it by the Act and the Statutes;

(q) to approve the annual accounts and the annual financial estimates of the University;

(r) to manage and regulate the finances, accounts and investments of the University;

(s) to make provision relating to the use of Gujarati as the medium of instruction and examination;

(t) to make, amend or repeal the Statutes;

(u) to exercise such other powers and perform such other duties not inconsistent with this Act or Statutes as may be necessary for carrying out the purposes of this Act.

(2) The Board shall meet at such times and places as it may consider necessary:

Provided that it shall hold regular meetings at least once in every two months:

Provided further that at least half of such meetings in a year shall be held at some constituent unit of the University.

(3) One-third of the members of the Board shall constitute a quorum at a meeting for the transaction of its business.

(4) The Board may, for purposes of consultation, invite any person having experience or special knowledge on any subject under its consideration to attend

its meeting. Such person may speak in and otherwise take part in the proceedings of such meeting, but shall not be entitled to vote at any such meeting. Any person so invited shall be entitled to such allowances for attending the meeting as may be prescribed.

27. (1) The Academic Council shall be in charge of the academic affairs of the University and shall, subject to the provisions of this Act and the Statutes, superintend, direct and control, and be responsible for, the maintenance of standards of instruction, education and examinations and other matters connected with the conferment of degrees or award of diplomas or other academic distinctions, and shall exercise such other powers and perform such other duties as may be conferred or imposed on it by the Statutes. It shall advise the Vice-Chancellor on all academic matters. The Academic Council.

(2) The Academic Council shall consist of the following members, namely:—

(a) The Vice-Chancellor,

(b) The Deans of Faculties,

(c) The Director of Research and Dean of Post-graduate Studies,

(d) The Director of Extension Education,

(e) The Director of Student Affairs,

(f) The Librarian,

(g) The Registrar,

(h) The Director of Studies in Basic Sciences and Humanities,

(i) Six members from amongst the Heads of Departments of the various faculties nominated by the Vice-Chancellor on rotational basis,

(j) Such other members not exceeding five, and to be appointed in such manner, as may be prescribed.

(3) The Academic Council may co-opt as members not more than ten persons for such periods and in such manner as may be prescribed so as to secure adequate representation of different aspects of agriculture.

(4) The Vice-Chancellor shall be the *Ex-Officio* Chairman and the Registrar shall be the *Ex-Officio* Secretary of the Academic Council.

(5) The term of office of the members specified in clauses (i) and (j) of subsection (2) shall be two years.

Power, functions and duties of the Academic Council.

28. (1) The Academic Council shall, subject to the provisions of this Act and the Statutes, have the power of prescribing by regulations all courses of study and of determining curricula, and shall have general control on teaching and other educational programmes within the University, and shall be responsible for the maintenance of standards thereof. It shall also have power to make regulations consistent with this Act and the Statutes relating to all academic matters subject to its control and to amend or repeal such regulations.

(2) In particular, and without prejudice to the generality of the foregoing power, the Academic Council shall have power—

(a) to advise the Board on all academic matters including the control and management of libraries;

(b) to make recommendations for the institution of professorships, associate professorships, readerships, and teacherships and other teaching posts including posts in research and extension education and in regard to the duties thereof;

(c) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching, research and extension education;

(d) to make regulations regarding the admission of students to the University and to determine the number of students to be admitted;

(e) to make regulations relating to the courses or study leading to degrees, diplomas, certificates and other academic distinctions;

(f) to make regulations relating to the conduct of examinations and to maintain and promote their standards;

(g) to make recommendations regarding post-graduate teaching, research and extension education;

(h) to make recommendations regarding the qualifications to be prescribed for teaching, research and extension staff in the University; and

(i) to exercise such other powers and perform such other duties as may be conferred or imposed on it by or under the provisions of this Act.

Faculties and Board of Studies.

29. (1) The University shall have such faculties as may be prescribed. Initially they shall include the faculties of basic sciences and humanities, agriculture, veterinary and animal science, home economics and agricultural engineering and technology.

(2) The University shall, as soon as may be appropriate also constitute a post-graduate faculty.

(3) Each faculty shall comprise such departments and with such assignment of subjects of study as may be prescribed.

(4) There shall be a Board of Studies of each faculty, the constitution, powers and duties of which shall be such as may be prescribed.

(5) The Dean for each faculty shall be chosen in such manner and for such term as may be prescribed.

(6) Each department shall have a Head whose appointment, powers and duties shall be such as may be prescribed and who shall be responsible to the Dean for the proper organisation and working of the department. He shall be responsible to the Director of Research and Dean of Post-graduate Studies and the Director of Extension Education respectively for the research and extension programme entrusted to his department.

30. Every authority of the University shall have power to appoint committees which may, unless otherwise provided in this Act or Statutes, consist of the members of that authority, and such other persons as it may think fit. Constitution of committees.

CHAPTER V.

STATUTES AND REGULATIONS.

31. Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely;— Statutes.

(a) the constitution, powers and duties of the authorities of the University and the declaration of other bodies to be such authorities;

(b) the powers, functions, duties, manner of appointment and conditions of service of the officers of the University other than the Chancellor;

(c) the designations, qualifications, method of recruitment, pay, allowances, and other conditions of service of various categories of employees of the University and their powers and duties;

(d) the classification and manner of appointment of teachers and other non-teaching staff;

(e) the conferment and withdrawal of honorary degrees and academic distinctions;

(f) the establishment, amalgamation, sub-division and abolition of faculties;

(g) the establishment of departments of teaching in the faculties;

(h) the registrations of graduates and maintenance of a register of registered graduates;

(i) the procedure of meeting of the Board of Management and the conduct of its business;

(j) the manner in which and the conditions subject to which pension, provident and insurance funds for the benefit of officers, teachers and other employees of the University shall be constituted and the rules, terms and conditions of such funds;

(k) any matter which is to be or may be prescribed by Statutes under this Act.

Regulations. 32. (1) The authorities of the University may, by notification in the *Official Gazette* make regulations consistent with this Act and the Statutes made thereunder for all or any of the following matters:—

(a) laying down the procedure to be observed at their meetings (including the quorum required) and the conduct of their business;

(b) providing for the matters which by this Act or the Statutes have to be provided by regulations;

(c) providing for all matters solely concerning such authorities or for matters for which provision is, in the opinion of such authorities necessary for the exercise of their powers and performance of their duties under this Act or the Statutes.

(2) Every authority of the University shall make Regulations providing for the giving of notice to the members of such authority of the dates of meetings and of the business to be considered at meetings and for keeping of a record of the proceedings of the meetings.

(3) The Academic Council may, subject to the provisions of the Statutes, make regulations providing for courses of study, system of examinations, and degrees and diplomas of the University, after receiving drafts of the same from the Board of Studies concerned.

(4) The Academic Council may not alter a draft received from the Board of Studies but may reject the draft or return it to the Board of Studies for further consideration, together with the suggestions of the Academic Council. The Academic Council shall however be the final authority for the approval of such draft.

(5) The Board of Management may direct the amendment, in such manner as it may specify, of any regulation made by any authority under this section or the annulment of any regulation made under sub-section (1), by any authority of the University, subject however that any such amendment or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that regulation.

CHAPTER VI.

RESEARCH AND EXTENSION EDUCATION.

33. (1) The University shall establish an Agricultural Research Organisation. Subject to the provisions of this Act and the Statutes, the University shall carry on research throughout the State of Gujarat directed primarily to the problems of agriculture and allied sciences for the purpose of aiding the development of agriculture and for the benefit of the rural population of the State.

(2) The University through its Agricultural Research Organisation shall be the principal agency of control over agricultural research activities of the State of Gujarat.

(3) Jurisdiction over research programmes, facilities, personnel and budgets assigned to the Director of Agriculture and Animal Husbandry, State of Gujarat, and to such other agencies of the State Government concerned with research of agriculture shall be transferred to the University according to such plans and on such date as may be mutually agreed upon between the Board and the State Government.

34. (1) The University shall establish an Agricultural Extension Education Organisation which shall, subject to the provisions of this Act and the Statutes, make useful information based upon the finding of research available to farmers and others to help them solve their problems. It shall conduct demonstration and training programmes for the benefit of students and extension workers, and within the area of its constituent units, for the benefit of cultivators and rural people, as well. Increased agricultural production shall be the principal object of all extension activities and these activities shall be co-ordinated with the other functions of the University and other appropriate agencies of the State.

(2) The University shall be responsible for the agricultural extension education activities in the State necessary to communicate and demonstrate to cultivators the findings and development of agricultural research on improved practices essential to improve rural living and to increase agricultural production with special emphasis on food production and utilisation.

(3) In order that the University may conduct such educational activities the State Government shall transfer to the University the necessary personnel and funds in accordance with a plan to be mutually agreed upon between the Board and the State Government.

(4) The Agricultural Extension Education Organisation shall be developed under the guidance of the Director of Extension Education.

35. (1) In consultation with the appropriate officers of the University the Vice-Chancellor shall be responsible for taking such steps as may be necessary for the full co-ordination of teaching, research and extension education activities of the University.

(2) The Vice-Chancellor shall be responsible, working through the appropriate officers and staff of the University, for seeing that conditions are established whereby there is the maximum feasible progress in the development of new information and technology in the natural, physical and social sciences related to agriculture, and the transfer thereof to the teaching curricula and to the educational programmes, thereby leading to their acceptance and adoption where applicable in practice throughout the State.

(3) The Vice-Chancellor shall be responsible, working through the appropriate officers and staff of the University, to see that there is an appropriate inter-relation of the different curricula and courses offered in the different faculties of the University so as to avoid un-necessary duplication of functions between faculties and provide the students with the best course offerings and faculty contacts feasible within the University's resources and talents.

(4) The University shall develop its programmes of research and extension education keeping in view the needs of the State and provide the appropriate technical support and consultative advice to State Government departments engaged in agricultural development work.

CHAPTER VII.

FUNDS AND ACCOUNTS.

General
Fund.

36. (1) The University shall establish a fund to be called the General Fund.

(2) The following shall form part of, or be paid into, the General Fund:—

(a) any contribution or grant by Government;

(b) the income of the University from all sources including income from fees and charges and sale proceeds of farm products;

(c) bequests, donations, endowments and other grants, if any, received by the University.

(3) The General Fund shall be kept in the State Bank of India, or in any scheduled bank as defined in the Reserve Bank of India Act, 1934 or in a co-operative bank approved by the State Government for the purpose, or be, invested in securities authorised by the Indian Trusts Act, 1882.

II of
1882.

Foundation
Fund.

37. (1) The University shall establish a fund called the Foundation Fund from contributions and grants made by the Government for being credited to that fund and such other sums from the University which may be credited to the said Fund in accordance with the Statutes.

(2) The moneys in the Foundation Fund shall be invested in the securities authorised by the Indian Trusts Act, 1882.

II of
1882.

Pension,
provident
funds, etc.

38. (1) The University shall constitute for the benefit of its officers, teachers and other employees in such manner and subject to such conditions as may be prescribed such pension, provident and insurance funds as it may deem fit.

(2) The State Government may declare that the provisions of the Provident Funds Act, 1925 shall apply to the funds constituted under sub-section (1) as if they were Government provident funds.

XIX
of
1925.

(3) The University shall have power to invest the provident fund amount, in consultation with the Financial Committee constituted under section 40 in such manner as it may determine.

39. The State Government shall in each year after due appropriation made by Grants. the State Legislature by law in this behalf make provision for making grants to the University, as follows :—

(a) a grant equal to the amount of the net expenditure incurred in the Institute of Agriculture, Anand, on such of its activities and on such of its agricultural, animal husbandry and other departments as are transferred to the University;

(b) a grant of an amount not less than the estimated net expenditure on pay and allowances of the staff, contingencies, and services of the University other than in respect of the activities in the institution referred to in clause (a);

(c) a grant to meet such additional items of expenditure, recurring and non-recurring as the State Government may deem necessary for the proper functioning of the University.

40. (1) The Board shall constitute a Finance Committee consisting of the following members, namely, the Vice-Chancellor, a Secretary to the State Government, the Comptroller and one person to be selected by the Board from amongst its non-official members. ^{Finance Committee.}

(2) The Finance Committee shall have the following powers:—

(a) to examine the annual accounts of the University;

(b) to examine the annual budget estimates;

(c) to review the financial position of the University from time to time;

(d) to make recommendations to the University on all proposals involving expenditure for which no provision has been made in the budget or which involves expenditure in excess of the amount provided in the budget; and

(e) generally to advise the University on all financial matters.

41. (1) The annual accounts of the University shall be prepared by the Comptroller under the direction of the Vice-Chancellor, and all moneys accruing to or received by the University from whatever source and all amounts disbursed and paid by the University shall be entered in the accounts. ^{Accounts and auditing.}

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(2) The annual accounts and the balance sheet shall be submitted by the Vice-Chancellor to the State Government which shall cause an audit to be

carried out by a chartered accountant or by an auditor appointed by the State Government in consultation with the Accountant General, Gujarat State. The accounts when audited shall be printed and copies thereof together with the copies of the audit report shall be presented by the Vice-Chancellor to the Board and the Chancellor.

(3) The Board shall submit a copy of the accounts and the audit report to the State Government along with the statement of the action taken by the University on the audit report and the State Government shall cause the same to be laid before the State Legislature.

CHAPTER VIII.

SUPPLEMENTARY PROVISIONS.

Contract of service.

42. Save as otherwise provided by or under this Act, every salaried officer and teacher of the University shall be appointed under a written contract. The contract shall be lodged with the Registrar of the University and a copy thereof shall be furnished to the officer or teacher concerned.

Residence of students.

43. Every student of the University shall reside in a hostel or other accommodation maintained, recognised or approved by the University or under such conditions as may be prescribed.

Tribunal of Arbitration.

44. Any dispute arising out of a contract between the University and any officer or teacher of the University shall, on the request of the officer or teacher concerned, be referred to a Tribunal of Arbitration consisting of one member appointed by the Board, one member nominated by the officer or teacher concerned and an umpire appointed by the Chancellor. The decision of the Tribunal shall be final and no suit shall lie in any Civil Court in respect of the matter decided by the Tribunal. Every such request shall be deemed to be submission to arbitration upon the terms of this section within the meaning of the Indian Arbitration Act, 1940 and the provisions of that Act shall apply accordingly. X of 1940.

Vacating of office.

45. (1) Any member of any authority or body of the University may resign his office by letter addressed to the Vice-Chancellor through the Registrar and the resignation shall take effect on its acceptance by the Vice-Chancellor or on the expiry of thirty days from the date of the receipt of the letter by the Vice-Chancellor whichever event occurs earlier.

(2) The Board may remove any person from membership of any authority or body of the University on the ground that such member has been convicted by a court of law of an offence, which in the opinion of the Board, involves moral turpitude:

Provided that no order for removal shall be passed against any person without giving him an opportunity of being heard.

(3) Subject to the provisions of sub-section (2), a person who is a member of any authority of the University as a representative of another body, whether of the University or not, shall retain his seat on the University authority or body so long as he continues to be a member of the body by which he was appointed and thereafter till his successor is duly appointed.

46. When any vacancy occurs in the office of a member (other than an *ex-officio* member) of any authority or other body of the University before the expiry of the term of office of such member, the vacancy shall be filled up, as soon as conveniently may be, by the nomination, appointment or co-option, as the case may be, of a member who shall hold office so long only as the member in whose place he has been nominated, appointed or co-opted, would have held it, if the vacancy had not occurred.

Filling of casual vacancies.

47. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of any vacancy in its membership or by reason of some person having taken part in the proceedings who is subsequently found not to have been entitled to do so.

Proceedings not invalidated by vacancies.

48. If any question arises regarding the interpretation of any provision of this Act, or of any Statute or regulation or rule or as to whether a person has been duly appointed as, or is entitled to be a member of any authority or other body of the University, or whether any decision of the University is in accordance with this Act or the Statutes, the question may, on petition by any person or body directly affected or *suo motu* be referred by the Vice-Chancellor, to the Chancellor and shall be so referred to the Chancellor if at least ten members of the Board so require. The Chancellor shall, after taking such advice as he deems necessary, decide the question and his decision shall be final.

Disputes as to constitution of University authority or body.

49. All acts and orders in good faith done and passed by the University or any of its authorities, bodies or officers shall be final and no suit shall be instituted against or damage claimed from the University or its authorities, bodies or officers or other employees for anything done or purported to be done in pursuance of this Act and the Statutes and regulations framed thereunder.

Protection of acts and orders.

50. The annual report of the University shall be prepared under the direction of the Vice-Chancellor and shall be submitted to the Board at least one month before the annual meeting at which it is to be considered. The Board shall, after considering the report, forward it to the State Government with such comments as may be deemed necessary and the State Government shall cause the report together with its comments to be laid before the State Legislature.

Annual report.

51. (1) Notwithstanding anything contained in any other Act relating to the establishment of a University in the State or in the Statutes, Ordinances, regulations, rules and orders made thereunder, the colleges specified in the Schedule appended to this Act shall as from such date as the State Government may by notification in the *Official Gazette*, specify, (hereinafter in this section referred to as "the specified date"), be disaffiliated from the Universities to which they may have been affiliated on the day immediately preceding such date and shall be transferred to and be maintained by the University as its constituent colleges.

Transfer of certain Institutions and colleges to the University.

- (2) The control and management of the colleges specified in sub-section (1) shall as from the specified date stand transferred to the University and all properties and assets and liabilities of the State Government in relation thereto shall stand transferred to, and vest in, or devolve upon, the University.
- (3) Where before the specified date, the State Government has made any contract in relation to any of the said colleges, that contract shall be deemed to have been made by the University, and any reference therein to the State Government shall be construed as a reference to the University.
- (4) Notwithstanding anything contained in this Act or the Statutes and regulations made thereunder, any student of a college specified in sub-section (1) who immediately before the specified date, was studying in any such college or was eligible for any examination of the University to which his college was affiliated before the date as aforesaid (hereinafter referred to as the concerned University) shall be permitted to complete his course in preparation therefor, and the University shall make arrangements for the instruction, teaching, training and holding for such students examinations for such period and in such manner as may be prescribed in accordance with the curricula of studies of the concerned University.
- (5) The control and management of all research and educational institutions of the Department of Agriculture, the Department of Animal Husbandry, the Fisheries Department and of such other Departments of the State Government as the State Government may, by notification in the *Official Gazette*, specify in this behalf shall, from such date as the State Government may by order specify, be transferred to the University; and thereupon all properties and assets and liabilities of the State Government in relation to such institutions shall stand transferred to, vest in, or devolve upon, the University.
- (6) Notwithstanding anything contained in sub-sections (1), (2) and (5), the Agricultural College, Junagadh, and all research and educational institutions in Junagadh District which were under the control and management of any of the Departments referred to in sub-section (5) immediately before the date specified under sub-section (1), or as the case may be, sub-section (5), shall not, save with the previous sanction of the State Government, be discontinued by the University nor shall the educational, research or extension activities conducted in or by the said College or institutions immediately before the said date be stopped or reduced in scope or extent or transferred outside the said district, save with the like sanction.
- (7) Notwithstanding anything contained in any other Act relating to the establishment of any University in the State, no such University shall as from the specified date be competent to award any degrees, diplomas, certificates or other academic distinctions in agriculture and the Faculties of Agriculture, Dairy Service and Veterinary Science thereof by whatever name called shall cease to function.

52. (1) Notwithstanding anything contained in section 51, such of the existing staff serving in any of the colleges or institutions transferred or liable to be transferred to the University under section 51, or such other staff connected therewith, as the State Government may, from time to time, having regard to the necessity therefor, direct, shall be taken over and employed by the University, and every person so taken over and employed shall be subject to the provisions of this Act and the Statutes and regulations made thereunder :

University to absorb staff of existing colleges and institutions transferred to it.

Provided that—

(a) during the period of such employment all matters relating to the pay, leave, retirement, allowances, pension, provident fund and other conditions of service of the members of such staff shall be regulated by the Bombay Civil Services Rules, 1959 or such other rules as may, from time to time, be made by the State Government,

(b) any such member shall have a right of appeal to the State Government against any order of reduction, dismissal or removal from service or any other punishment.

(2) Subject to the provisions of sub-sections (3) and (4), all permanent servants of the said staff taken over and employed by the University under sub-section (1) shall have a lien on their posts in the service of the State Government, and the period of their service under the University shall if they choose to revert to the service of the State Government, be counted for their increments, pension and other matters relating to their service.

(3) Notwithstanding anything contained in sub-section (1), every officer or servant of the State Government taken over by the University shall, within a period of two years, from the date he is so taken over (or such further time, if any, as the State Government may decide), give notice in writings to the State Government—

(a) that he should be permitted to retire and thereupon he shall be permitted to retire from Government service and shall be entitled to such terminal benefits as compension, pension or gratuity, or the like, as may be prescribed by the State Government, or

(b) that he should be permanently absorbed in the service of the University and thereupon the University shall absorb him permanently in its service and any service rendered by him under the State Government shall be deemed to be service under the University, and he shall be entitled to receive from the University such terms and conditions of service as respects remuneration, leave and pension, and such rights as respects disciplinary matters or rights similar thereto as changed circumstances may permit as are not less favourable than those to which that person was entitled to immediately before he was taken over by the University, or

(c) that he should be permitted to revert to Government service and thereupon he shall be permitted to revert to the service on the same terms and conditions of service applicable to him immediately before he was taken over by the University.

(4) If any officer or servant of the State Government fails to give notice under sub-section (3) within the time referred to therein, he shall be deemed to have opted to be permanently absorbed in the service of the University under clause (b) of sub-section (3).

(5) Notwithstanding anything contained in this section, in the case of any officer or servant of the State Government taken over by the University, if in the opinion of the University such officer or servant is not suitable or is surplus to its requirements, the University may move the State Government, within a period of two years from the date he was so taken over to repatriate the said officer or servant to the service of Government. Upon such request by the University the State Government shall take back the said officer or servant in its service.

CHAPTER IX.

TRANSITORY PROVISIONS.

Appointment
of first
Vice-
Chancellor.

53. Notwithstanding anything contained in section 11, the first Vice-Chancellor shall be appointed by the State Government as soon as practicable after the passing of this Act for a period not exceeding three years and on such terms and conditions as the State Government thinks fit.

Transitory
powers of
first Vice-
Chancellor.

54. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Academic Council and other authorities of the University, other than the Board of Management, within six months after the date of his appointment or such longer period not exceeding one year in the aggregate as the State Government may, by notification in the *Official Gazette*, direct.

(2) The first Vice-Chancellor shall, with the assistance of an Advisory Committee consisting of not more than fifteen members nominated by the State Government,—

(a) subject to the provisions of this Act and the approval of the Chancellor,—

(i) make provisional Statutes necessary for constituting the aforesaid authorities and regulating the procedure at the meetings of such authorities and the Board of Management and the transaction of their business,

(ii) draw up any rules that may be necessary for regulating the method of constitution of the aforesaid authorities;

(b) frame the first Statutes and regulations under this Act and submit them for confirmation to the respective authorities when they commence to exercise their functions; and

(c) subject to the control of the Chancellor, make such financial arrangements and incur such expenditure as may be necessary to enable this Act or any part thereof to be brought into operation.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date or dates as the Chancellor may, by an order direct.

(4) The Statutes, and regulations framed by the first Vice-Chancellor shall, when confirmed by the respective authorities, be published in the *Official Gazette*.

55. (1) At any time after the passing of this Act until such time as the authorities of the University shall commence to exercise their functions—

First appointment of the officers and teachers of the University.

(a) any officer of the University may be appointed by the Vice-Chancellor with the previous sanction of the Chancellor,

(b) teachers of the University may be appointed by the Chancellor after considering the recommendations of an Advisory Committee consisting of the Vice-Chancellor, the Director of Agriculture and such other person or persons, if any, as the Chancellor thinks fit to associate with them.

(2) Any appointment made under sub-section (1) shall be for such period not exceeding four years and on such conditions as the appointing authority thinks fit:

Provided that no such appointment shall be made until financial provision has been made therefor.

56. The Vice-Chancellor appointed under section 53 shall have powers until the Board of Management commences to exercise its functions—

Extraordinary powers of the first Vice-Chancellor.

(a) with the previous approval of the Chancellor to make additional Statutes to provide for any matter not provided for by the first Statutes;

(b) to constitute provisional authorities and bodies and on their recommendations to make rules providing for the conduct of the work of the University;

(c) subject to the control of the State Government, to make such financial arrangement as may be necessary to enable this Act or any part thereof to be brought into force;

(d) with the sanction of the Chancellor, to make for a period not exceeding four years such appointments as may be necessary to enable this Act or any part thereof to be brought into force;

(e) to appoint any committee as he may think fit; to discharge such of his functions as he may direct; and

(f) generally to exercise all or any of the powers conferred on the Board of Management by or under the provisions of this Act.

Removal by
State Govern-
ment of
difficulty.

57. If any difficulty arises as to the first constitution or reconstitution of any authority of the University under this Act or otherwise in first giving effect to the provisions of this Act, the State Government, as occasion may require, may by order do anything which appears to it necessary for the purpose of removing the difficulty.

SCHEDULE

(See section 51)

1. The Agricultural College, Junagadh.
2. Shri Navinchandra Mafatlal College of Agriculture, Navsari.
3. The Bansilal Amritlal College of Agriculture, Anand.
4. The Dairy Science College, Anand.
5. The Gujarat College of Veterinary Science and Animal Husbandry, Anand.



The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 4th March, 2004 is hereby published for general information.

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 5 OF 2004.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 6th March, 2004).

AN ACT

to establish and incorporate teaching and affiliating Universities for imparting education in agriculture and allied sciences in the State of Gujarat to be known as the Anand Agricultural University, the Junagadh Agricultural University, the Navsari Agricultural University and the Sardar Krushinagar Dantiwada Agricultural University.

It is hereby enacted in the Fifty-fifth Year of the Republic of India as follows:--

CHAPTER I PRELIMINARY

1. (1) This Act may be called the Gujarat Agricultural Universities Act, 2004.

Short title and commencement.

(2) This section shall come into force at once and the remaining provisions shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of the Act and any reference in any such provision to the date of the commencement of this Act shall be construed as the reference to the date of coming into force of that provision.

Definitions.

2. In this Act, unless the context otherwise requires,-

- (1) "Academic Council" means the Academic Council of the University;
- (2) "agriculture" means the basic and applied sciences relating to soil and water management, crop production (including production of all garden crops and control of plants, pests and diseases), horticulture, animal husbandry including veterinary and dairy science, fisheries, forestry including farm forestry, land use and management and economics, co-operation, processing and marketing relating to agriculture;
- (3) "affiliated college" means a college affiliated under section 31;
- (4) "Board" means the Board of Management constituted under section 18;
- (5) "college" means—
 - (i) a constituent college of the University under the control and management of a principal, located in the University area; or
 - (ii) an affiliated college which is authorised to submit its students to an examination qualifying for any degree of the University;
- (6) "constituent college" means a University college.
- (7) "department" means a department designated as such by Statutes with reference to a subject or group of subjects;
- (8) "extension education" means the educational activities concerned with the training of farmers and homemakers and other groups serving agriculture, in improved agricultural practices and the various phases of scientific technology related to agriculture and agricultural production and marketing;
- (9) "Head of Department" means a teacher principally responsible for imparting education in agriculture and allied sciences or conducting and guiding research in agriculture or conducting and guiding programmes of extension education in a department;
- (10) "hostel" means a unit of residence for students maintained or recognised by the University;

- (11) "prescribed" means prescribed by Statutes;
- (12) "principal" means the Head of a college;
- (13) "recognised institution" means an institution for research in agriculture or extension education other than an affiliated college;
- (14) "registered graduate" means a graduate registered under the provisions of this Act;
- (15) "Statutes" and "Regulations" mean respectively the Statutes and Regulations of the University made under this Act;
- (16) "student of the University" means a person enrolled in the University for studying for a degree, diploma or other academic distinction;
- (17) "teachers" means professors, associate professors, assistant professors and such other persons imparting education in agriculture and allied sciences or conducting and guiding research in agriculture or conducting and guiding programmes of extension education;
- (18) "teachers of University" means teachers appointed or recognised by the University for imparting education in agriculture and allied sciences or conducting and guiding research in agriculture or conducting and guiding programmes of extension education;
- (19) "University" means the University constituted under section 3 of this Act;
- (20) "University area" means the area of the Anand Agricultural University, the Junagadh Agricultural University, the Navsari Agricultural University and the Sardar Krushinagar Dantiwada Agricultural University respectively specified in Part I, II, III and IV of Schedule I;
- (21) "University college" means a college which the University may establish or maintain under this Act;
- (22) "University Department" means any college or Department maintained by the University.

**CHAPTER II
UNIVERSITIES**

**Incorporation of
Universities.**

3. (1)(a) The Chancellor, the first Vice-Chancellor and the first members of the Board of Management and the Academic Council of the Anand Agricultural University and all persons, who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of "the Anand Agricultural University".

(b) The Chancellor, the first Vice-Chancellor and the first members of the Board of Management and the Academic Council of the Junagadh Agricultural University and all persons, who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of "the Junagadh Agricultural University".

(c) The Chancellor, the first Vice-Chancellor and the first members of the Board of Management and the Academic Council of the Navsari Agricultural University and all persons, who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of "the Navsari Agricultural University".

(d) The Chancellor, the first Vice-Chancellor and the first members of the Board of Management and the Academic Council of the Sardar Krushinagar Dantiwada Agricultural University and all persons, who may hereafter become such officers or members so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of "the Sardar Krushinagar Dantiwada Agricultural University".

(2) The University shall have perpetual succession and a common seal, and shall sue and be sued by the said name.

(3) The University shall be competent to acquire and hold property, both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property which may vest in or be acquired by it for the purpose of the University, to raise loans on the securities of its assets and to contract and do all other things necessary for the purpose of this Act:

Provided that the power to raise any such loan shall be exercised after obtaining previous permission of the State Government.

(4) The headquarters of--

- (a) the Anand Agricultural University shall be at Anand;
- (b) the Junagadh Agricultural University shall be at Junagadh;
- (c) the Navsari Agricultural University shall be at Navsari; and
- (d) the Sardar Krushinagar Dantiwada Agricultural University shall be at Dantiwada.

4. (1) With respect to teaching of agriculture and allied sciences at the University or college level and research and extension education programme in the field of agriculture, the territorial jurisdiction and responsibility of the University shall extend to the University area. **Territorial jurisdiction.**

(2) The University may assume responsibility for the establishment and maintenance of all institutions imparting terminal training including training of field extension staff such as State agricultural schools, Gramsevak training centers and stockmen training classes, at all levels of education in agriculture.

(3) All colleges, research and experimental stations or other institutions coming under the jurisdiction and authority of the University shall consist of constituent units of the University under the management and control of the University.

(4) No educational institution imparting education in agriculture and allied sciences or conducting and guiding research in agriculture or conducting and guiding programmes of extension education and situate within the University area shall, save with the consent of the University and the sanction of the State Government, be associated in any way with, or seek admission to any of the privileges of, any other University established by law.

5. (1) No person shall be excluded from any office of the University or from membership of any of its authorities or from admission to any degree, diploma or other academic distinction or course of study on the grounds only of religion, race, creed, caste, language, sex, place of birth, class or profession of political or other opinion or any of them. **University open to all irrespective of sex, religion, class, creed or opinion.**

(2) It shall not be lawful for the University to impose on any person any test whatsoever relating to religious belief, race, creed, caste, language, sex, place of birth, class or profession of political or other opinion in order to entitle him to be admitted as a teacher or a student of the University or to hold any office or post in the University or to qualify for any degree, diploma or other academic distinction or to

enjoy or exercise any privileges of the University or any benefaction thereof.

(3) Subject to the provisions contained in sub-sections (1) and (2), the State Government may direct that the University shall reserve for any Socially and Educationally Backward Classes of citizens or for the Scheduled Castes or the Scheduled Tribes or for citizens from any other State in India, seats for the purposes of admission as students in any college:

Provided that nothing in this section shall require the University to admit to any course of study, students exceeding a prescribed number or possessing academic or other qualification lower than that prescribed.

Powers of University.

6. The University shall have the following powers, namely:--
- (1) to provide for education and instruction in agriculture and allied sciences and in such other branches of learning as the University may deem fit;
 - (2) to make provision for research in agriculture and allied branches of learning;
 - (3) to make provision for dissemination of the findings of research and technical information through extension education programmes;
 - (4) to make such provision which would enable affiliated colleges and recognised institutions to undertake specialisation of studies;
 - (5) to institute degrees, diplomas and other academic distinctions;
 - (6) to lay down courses of study and instruction for various examinations;
 - (7) to hold examinations and confer degrees, diplomas and other academic distinctions and grant certificates to persons who—
 - (a) have pursued approved courses of study in the University or in a college unless exempted therefrom, in the manner prescribed and have passed the examinations prescribed by the University, or
 - (b) have carried on research under conditions prescribed;

- (8) to withdraw or cancel any degree, diploma or certificate conferred or granted by the University in such manner as may be prescribed;
- (9) to confer honorary degrees and other distinctions in the manner prescribed;
- (10) to provide lectures, instructions and training to persons who are not enrolled students of the University and to grant such certificates to them as may be prescribed;
- (11) to co-operate with any other University or authority in such manner and for such purpose as the University may determine;
- (12) to establish and maintain colleges for imparting education in agriculture and allied sciences;
- (13) to establish and maintain laboratories, libraries, research stations and institutions and museums for teaching, research and extension education;
- (14) to create such teaching, administrative and other posts as the University may deem necessary from time to time and make appointments thereto;
- (15) to institute and award fellowships, scholarships and prizes in accordance with the Statutes;
- (16) to associate or admit educational institutions imparting education in agriculture and allied sciences with, or to the privileges of the University by way of affiliation or recognition;
- (17) to withdraw or modify, either in whole or part, affiliation or recognition of educational institutions;
- (18) to inspect colleges and recognised institutions and to take measures to ensure that proper standards of instruction, teaching and training are maintained in them and that adequate library and laboratory provisions are made therein;
- (19) to lay down and regulate the salary scales, allowances and other conditions of service of the members of the teaching, other academic and non-teaching staff of the University;
- (20) to lay down and regulate the salary scales, allowances and other conditions of service of the members of the teaching, other academic and non-teaching staff in the affiliated colleges and recognised institutions;

- (21) (a) to control and co-ordinate the activities of, and to give financial aid to, affiliated colleges and recognised institutions; and
 - (b) to regulate fees to be paid by the students in affiliated colleges and recognised institutions;
- (22) to institute and maintain residential accommodation for students and staff of the University;
- (23) to fix, demand and receive or recover such fees and other charges as may be prescribed;
- (24) to supervise, regulate and control the residence, conduct and discipline of the students of the University, and to make arrangements for promoting their health and general welfare;
- (25) to conduct, co-ordinate, supervise, regulate and control post-graduate teaching and research work in the University departments and affiliated colleges and recognised institutions;
- (26) to co-ordinate, supervise, regulate and control conduct of undergraduate teaching and instruction in the affiliated colleges and to undertake the same in University colleges;
- (27) to make special provision for agricultural education, research and extension in relation to arid areas and areas prone to scarcity in the University area;
- (28) to do all such other acts and things, whether incidental to the powers aforesaid or not, as may be requisite in order to further the objects of the University.

Inspection and inquiry.

7. (1) The Chancellor shall have the right to cause an inspection to be made by such person or persons, as he may direct, of the University, its buildings, laboratories, libraries, museums, workshops and equipment of any institution, college or hostel maintained, recognised or approved by, the University, of the teaching and other work conducted by the University or under its auspices and of the conduct of examinations held by the University and to cause an inquiry to be made in respect of any matter connected with the University.

(2) The Chancellor shall, in every case inform the University, in writing, of his intention to cause an inspection or inquiry to be made, and the University shall be entitled to be represented thereat.

- (3) The Chancellor shall communicate to the University his views with reference to the results of such inspection or inquiry, and shall, after ascertaining the opinion thereon of the University, advise the University upon the action to be taken.
- (4) (a) The University shall report to the Chancellor such action, if any, as it has taken or may propose to take on the advice tendered by the Chancellor.
- (b) Such report shall be submitted with the opinion of the University thereon and within such time as the Chancellor may direct.
- (5) Where the University does not, within a reasonable time, take action or takes action which is not satisfactory to the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the University, issue such directions as he may think fit and the University shall comply with such direction.

CHAPTER III OFFICERS OF THE UNIVERSITY

8. The following shall be the officers of the University, namely:-

Officers of
University.

- (i) the Chancellor,
- (ii) the Vice-Chancellor,
- (iii) the Director of Research and Dean of Post-graduate Studies,
- (iv) the Deans of Faculties,
- (v) the Director of Extension Education,
- (vi) the Registrar,
- (vii) the Accounts Officer,
- (viii) the Librarian, and
- (ix) such other officers in the service of the University as may be declared by the Statutes to be the officers of the University.

9. (1) The Governor of the State shall be the Chancellor of the University. Chancellor.

(2) The Chancellor shall, by virtue of his office, be the Head of the University and shall, when present, preside at any convocation of the University.

(3) Every proposal to confer an honorary degree shall be subject to the confirmation of the Chancellor.

(4) The Chancellor shall exercise such other powers as may be conferred on him by this Act or the Statutes.

- Vice-Chancellor. 10. (1) (a) The Vice-Chancellor shall be a whole time officer of the University and shall be appointed by the Chancellor in consultation with the State Government from amongst three persons recommended under sub-section (3) by a committee appointed for the purpose under sub-section (2).
- (b) A person, who possesses adequate knowledge in the subjects of agriculture and allied sciences and has not attained the age of more than sixty-five years on the date of appointment shall, subject to the provisions of sub-section (7), be eligible for being appointed as a Vice-Chancellor.
- (2) (a) For the purposes of sub-section (1), the Chancellor shall appoint a committee which shall consist of the following members, namely:--
- (i) two members (not being persons connected with the University or with any college) out of whom one shall be a person nominated in the manner prescribed by the Statutes by the Board of Management and the Academic Council jointly and the other shall be a person nominated in the manner prescribed by the Statutes by the Vice-Chancellors of all the Agricultural Universities established by law in the State of Gujarat;
- (ii) one member to be nominated by the Chancellor;
- (iii) one member to be nominated by the Indian Council of Agricultural Research.
- (b) The Chancellor shall appoint one of the four members of the committee as its Chairman.
- (3) The Committee so appointed shall, within such time and in such manner as may be prescribed by the Statutes, select three persons who possess the qualifications mentioned in clause (b) of sub-section (1) and who are not disqualified under sub-section (7) and whom it considers fit for being appointed as Vice-Chancellor and shall recommend to the Chancellor the names of the persons so selected together with such other particulars as may be prescribed by the Statutes.
- (4) The Vice-Chancellor shall hold office for a term of five years from the date he enters upon his office and shall not be eligible for reappointment to that office after the expiry of the term of his office:

Provided that—

- (a) no person appointed as the Vice-Chancellor shall continue to hold his office as such after he attains the age of sixty-five years;
 - (b) the Vice-Chancellor may, by writing under his hand addressed to the Chancellor, resign his office.
- (5) The emoluments and other terms and conditions of service of the Vice-Chancellor shall be such as may be prescribed and shall not be varied to his disadvantage during his tenure of office without his consent.
- (6) (a) During the leave or absence of the Vice-Chancellor, or
- (b) in the event of a vacancy in the office of the Vice-Chancellor, until an appointment is made under sub-section (1) to that office,

the Director of Research and Dean of Post-graduate Studies or, in his absence, one of the Deans of Faculties nominated by the Chancellor for the purpose shall carry on the current duties of the office of the Vice-Chancellor.

(7) A person shall be disqualified for being appointed as, or for being, a Vice-Chancellor—

- (i) if he is a Member of the Parliament or of any State Legislature or of any local authority, or
 - (ii) if he is a member of a political party, or
 - (iii) if he is or any time has been adjudged an insolvent or he has suspended payment of his debts or has compounded with his creditors, or
 - (iv) if he is of unsound mind or stands so declared by a competent court, or
 - (v) if he is or has been convicted of an offence, which in the opinion of the Chancellor, involves moral turpitude.
- (8) Notwithstanding anything contained in sub-section (4), the Chancellor may at any time remove the Vice-Chancellor from office if, in his opinion, the Vice-Chancellor —
- (a) is or has been subject to any of the disqualifications mentioned in sub-section (7), or
 - (b) has been guilty of misconduct in discharge of his duties, or

- (c) has become physically or mentally incapable of discharging his duties as a Vice-Chancellor, or
- (d) has abused his position as to render his continuance in office prejudicial to public interest, or
- (e) has, without reasonable cause, refused or failed to perform his duties for a period of not less than three months:

Provided that a Vice-Chancellor shall not be removed from his office unless an opportunity of being heard is given to him.

**Powers of
Vice-Chancellor.**

11. (1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall, in absence of the Chancellor, preside at any convocation of the University. He shall be an *ex-officio* member and Chairman of the Board and of the Academic Council.

(2) The Vice-Chancellor shall exercise general control over the affairs of the University and shall be responsible for the maintenance of discipline in the University.

(3) (a) The Vice-Chancellor shall have power to convene meetings of the Board and the Academic Council.

(b) He may delegate the power under clause (a) to any other officer of the University.

(4) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, the Statutes and regulations are faithfully observed ~~and he shall have all the powers necessary for the purpose~~.

(5) The Vice-Chancellor shall be responsible for the presentation of the annual financial estimates and the annual accounts and balance sheet of the University to the Board.

(6) (a) In any emergency which, in the opinion of the Vice-Chancellor, requires that immediate action should be taken, he shall take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer, authority or body as would have in ordinary course dealt with the matter.

(b) When action taken by the Vice-Chancellor under this sub-section affects any person in the service of the University, such person shall be entitled to prefer an appeal through the said officer, authority or body to the Board within one month from the date on which such action is communicated to him.

(7) The Vice-Chancellor shall give effect to the orders of the Board regarding the appointment, dismissal, suspension and punishment of officers, teachers and other employees of the University.

(8) The Vice-Chancellor shall be responsible for the proper administration of the University and for close co-ordination and integration of teaching, research and extension education.

(9) (a) Subject to the provisions contained in sub-section (6) and notwithstanding anything contained in sub-section (7), where the Vice-Chancellor, after making such inquiry as may be deemed fit, is of the opinion that the execution of any order or resolution of an authority specified in or declared under section 17 or the doing of anything which is about to be done or is being done by or on behalf of the University,-

(i) is inconsistent with the provisions of this Act or of any Statutes, or Regulations, or

(ii) is not in the interest of the University, or

(iii) is likely to lead to breach of peace,

he may forward a copy of the order or resolution or, as the case may be, refer the doing of the thing, with a statement of reasons, to the authority which made the order or passed the resolution or proposes to do the thing for reconsideration by that authority as to whether the said order or resolution may not be rescinded, or revised or modified in the manner stated by him or the doing of the thing be refrained from.

(b) Where the authority, after reconsideration, revises or modifies the order or the resolution in the manner stated by the Vice-Chancellor, then notwithstanding anything contained in clause (e), such revised or modified order or resolution shall revive from the date of such revision or modification.

(c) Where the authority revises or modifies the order or resolution in such manner as is inconsistent with the manner stated by the Vice-Chancellor, the Vice-Chancellor shall refer the matter to the Chancellor for his decision.

(d) The Chancellor may, on such reference being made, revise or modify the order or resolution or direct that the order or resolution shall continue to be in force with or without modification permanently or for such period as he may specify:

Provided that the order or resolution shall not be revised or modified or continued by the Chancellor without giving the concerned authority a reasonable opportunity of showing the cause against the order proposed to be made by him.

- (e) The order, resolution or, as the case may be, the doing of thing, shall remain in abeyance from the date of the action of the Vice-Chancellor of forwarding the copy of order or resolution or of making reference under clause (a) till the date of the order of the Chancellor under clause (d).

(10) The Vice-Chancellor shall exercise such other powers as may be prescribed.

**Director of
Research and Dean
of Post-graduate
Studies.**

12. (1) The Director of Research and Dean of Post-graduate Studies shall be a whole time salaried officer of the University and shall be appointed by the Vice-Chancellor with the previous approval of the Board in accordance with the Statutes made in this behalf.

(2) The qualification, emoluments and the terms and conditions of service of the Director shall be such as may be prescribed.

(3) The Director shall exercise such powers and perform such duties as may be prescribed.

**Deans of
Faculties.**

13. (1) There shall be a Dean of each Faculty who shall be chosen in such manner as may be prescribed.

(2) The Dean shall hold office for a term of three years and shall be eligible for being chosen to that office for a further term of three years.

(3) The Dean shall be the Chairman of the Board of Studies of the Faculty.

(4) The Dean of each Faculty shall be responsible for due observance of Statutes and Regulations relating to that Faculty.

(5) The Dean shall exercise such powers and perform such functions and duties as may be prescribed.

**Director of
Extension
Education.**

14. (1) The Director of Extension Education shall be a whole-time salaried officer of the University and shall be appointed by the Vice-Chancellor with the previous approval of the Board in accordance with the Statutes made in this behalf.

(2) The qualifications, emoluments and the terms and conditions of service of the Director shall be such as may be prescribed.

(3) The Director shall exercise such powers and perform such functions and duties as may be prescribed

15. (1) The Registrar shall be a whole time salaried officer of the University and shall act as the Secretary of the Board and the Academic Council.

Registrar.

(2) He shall be appointed by the Vice-Chancellor with the previous approval of the Board and his qualifications, emoluments and the terms and conditions of service shall be such as may be prescribed.

(3) He shall exercise such powers and perform such duties as may be prescribed by the Statutes and Regulations.

16. (1) The officers mentioned at items (vii) and (viii) and officers declared as such by the Statutes under item (ix) of section 8 shall be appointed by the Vice-Chancellor with the previous approval of the Board.

Other officers.

(2) The qualifications, emoluments and the terms and conditions of service of the officers shall be such as may be determined by Statutes.

(3) The powers and duties of the officers shall be such as may be prescribed.

CHAPTER IV AUTHORITIES OF THE UNIVERSITY

17. The following shall be the authorities of the University, namely:-

Authorities of
the University.

- (1) the Board of Management,
- (2) the Academic Council,
- (3) the Faculties,
- (4) the Board of Studies of each Faculty including Board of Post-graduate Studies, and
- (5) such other bodies of the University as may be declared by the Statutes to be the authorities of the University.

18. (1) The Board of Management shall consist of the following members, namely:--

Constitution of
the Board of
Management.

Class I - Ex-officio Members

- (i) the Vice-Chancellor,
- (ii) the Secretary to the Government of Gujarat, Agriculture and Co-operation Department or an officer not below the rank of Deputy Secretary of that Department designated by the Secretary,

- (iii) the Secretary to the Government of Gujarat, Education Department, or an officer not below the rank of Deputy Secretary of that Department designated by the Secretary,
- (iv) the Secretary to the Government of Gujarat, Finance Department,
- (v) the Director of Agriculture, Gujarat State,
- (vi) the Director of Animal Husbandry, Gujarat State;
- (vii) the Director of Horticulture, Gujarat State; and
- (viii) one member nominated by the Vice-Chancellor by rotation in the prescribed manner from amongst the Deans of Faculties.

Class II — Ordinary Members

Five persons, not being officers, to be nominated as follows, namely:--

(a) to be nominated by the State Government,--

- (i) one Member of the Gujarat Legislative Assembly,
- (ii) two agricultural scientists having background of agricultural research or education,
- (iii) one farmer,

(b) one representative nominated by the Director General of Indian Council of Agricultural Research.

- (2) The Vice-Chancellor shall be the *ex-officio* Chairman of the Board.
- (3) The term of office of the nominated members shall be three years.
- (4) The nominated members of the Board shall be entitled to such daily and travelling allowances as may be prescribed.

19. (1) The Board shall, on a date and a place fixed by the Vice-Chancellor, hold its meeting: **Meetings of Board.**

Provided that the Vice-Chancellor shall fix a date and a place for the meeting of the Board at least once every two months.

(2) One-third of the members of the Board shall constitute a quorum for the transaction of its business at the meeting.

(3) (a) The Board may, for the purpose of consultation, invite any person having experience or special knowledge on a subject under its consideration to attend its meeting.

(b) A person invited under clause (a) shall have the right to speak in and otherwise to take part in the proceedings of the meeting, but shall not be entitled to vote at such meeting.

(c) A person invited under clause (a) shall be entitled to such allowance for attending the meeting as may be prescribed.

20. (1) The Board shall exercise the following powers and perform the following functions, namely:-- **Powers and functions of Board.**

- (i) to consider and decide the matters of general policy relating to the progress and development of the University;
- (ii) to suggest steps to be taken by the authorities of the University in pursuance of the policy decided by the Board;
- (iii) to hold, control and administer the property and funds of the University;
- (iv) to enter into, vary, carry out and cancel contracts on behalf of the University in exercise or performance of the powers and functions assigned to it by or under this Act or the Statutes;
- (v) to determine the form, and provide for the custody of and to regulate the use, of the common seal of the University;
- (vi) to administer the funds placed at the disposal of the University for specific purposes;
- (vii) to arrange for the investment and withdrawal of funds of the University;

- (viii) to borrow money for capital improvements and to make suitable arrangements for its repayment;
- (ix) to approve the annual accounts and the annual financial estimates of the University;
- (x) to make provision for buildings, premises, furniture, apparatus and other means needed for carrying on the work of the University;
- (xi) to accept, on behalf of the University, bequests, donations and transfers of any movable and immovable property to the University;
- (xii) to transfer any movable or immovable property on behalf of the University;
- (xiii) to manage and regulate the finances, accounts and investments of the University;
- (xiv) to establish, manage and maintain colleges, departments, institutes of research, experimental farms, laboratories, libraries, hostels and such other facilities necessary for carrying out the purposes of this Act;
- (xv) to affiliate colleges or recognise institutions of research in agriculture or extension education as may be provided by Statutes;
- (xvi) to arrange for, and to direct, the inspection of affiliated colleges, recognised institutions and hostels, to issue instructions for maintaining their efficiency and for ensuring proper conditions of employment including salary scales and allowances for the members of their teaching, other academic and non-teaching staff;
- (xvii) (a) to withdraw, either in whole or in part, or to modify the rights conferred on a college by affiliation or on an institution by recognition, and
(b) to recommend to the State Government withdrawal or reduction of a grant of a college which makes default in carrying out the conditions of affiliation;
- (xviii) (a) to control and co-ordinate the activities of and to give financial aid to, affiliated colleges and recognised institutions, and

- (b) to regulate fees to be paid by the students in affiliated colleges and recognised institutions;
- (xix) to call for reports, returns and other information from colleges, recognised institutions or hostels;
- (xx) to recognise a member of the staff of an affiliated college or recognised institution as a professor, reader, lecturer or teacher of the University and to withdraw such recognition;
- (xxi) to make such provision as to enable affiliated colleges and recognised institutions to undertake specialisation of studies;
- (xxii) to lay down and regulate the salary scales, allowances and conditions of service of officers, members of the teaching, other academic and non-teaching staff of the University;
- (xxiii) to lay down and regulate the salary scales, allowances and conditions of service of the members of teaching, other academic and non-teaching staff of affiliated colleges, constituent colleges and recognised institutions;
- (xxiv) to supervise and control the residence, conduct and discipline of the students of affiliated colleges, constituent colleges, University departments and recognised institutions and to make arrangements for promoting their health and general welfare and to take disciplinary action against the students;
- (xxv) to institute and award fellowships and scholarships, studentships, medals, prizes and other awards;
- (xxvi) to institute and confer or grant degrees, diplomas and other academic distinctions;
- (xxvii) to appoint officers, teachers and other staff of the University in the prescribed manner;
- (xxviii) to promote post-graduate teaching, research and extension education;
- (xxix) to make provision for instruction, teaching and training in such branches of learning and courses of study as may be determined by the Academic Council, for research and for the advancement and dissemination of knowledge;

(xxx) to fix, demand and receive such fees and other charges as may be prescribed;

(xxxii) to make provision relating to use of Gujarati as medium of instruction and examination;

(xxxiii) to make, amend or repeal Statutes;

(xxxiiii) to exercise such other powers and perform such other functions as may be conferred or imposed on it by or under this Act, Statutes and Regulations and

(xxxv) to exercise all powers of the University not otherwise provided for in this Act or the Statutes and all other powers which are requisite to give effect to the provisions of this Act or the Statutes.

(2) The powers and functions under clauses (xv) to (xvii), (xx), (xxi), (xxv), (xxvi), (xxvii), (xxix) and (xxxii) of sub-section (1) shall not be exercised or performed by the Board except upon the recommendation made by the Academic Council.

(3) The exercise of the powers by the Board under clauses (xxii) and (xxiii) of sub-section (1) in so far as they relate to the laying down and regulating salary scales and allowances of officers, members of the teaching, other academic and non-teaching staff of the University, constituent college, affiliated college and recognised institution shall be subject to the approval of the State Government.

(4) The Board may, by Statutes, appoint committees to carry out its administrative work and define their constitution, functions and tenures.

Academic
Council.

21. (1) The Academic Council shall consist of the following members, namely:--

- (i) the Vice-Chancellor, *ex-officio*,
- (ii) the Director of Research and Dean of Post-graduate Studies, *ex-officio*,
- (iii) the Deans of Faculties, *ex-officio*,
- (iv) the Director of Extension Education, *ex-officio*,
- (v) six members nominated by the Vice-Chancellor by rotation in the prescribed manner from amongst the Heads of Departments of the Faculties and the research scientists of the University.

(2) As soon as the Academic Council is constituted under sub-section (1), it may co-opt for such period as may be prescribed as its additional members not more than ten persons representing different disciplines of agriculture and allied sciences irrespective of whether they are connected with the University as its members, teachers or otherwise.

(3) The term of office of the members of the Academic Council other than *ex-officio* members shall be three years.

22. (1) The Academic Council shall have the control and general regulation of, and be responsible for, maintenance of the standards of teaching and examinations of the University.

**Powers and duties
of Academic
Council.**

(2) Without prejudice to the generality of the foregoing provision and subject to such conditions as may be prescribed by or under the provisions of this Act, the Academic Council shall exercise the following powers and perform the following duties, namely:--

- (i) to make proposals for establishment of University departments of teaching, research and extension education, libraries and laboratories;
- (ii) to recommend to the Board the institution of Departments and Faculties;
- (iii) to make proposals for the institution of professorships, Associate Professorships, Assistant Professorships and any other posts of teachers required by the University and for prescribing the duties of the persons occupying such posts;
- (iv) to make regulations relating to admission of students to the University and the number of students to be admitted;
- (v) to arrange for co-ordination of studies and teaching in affiliated colleges and recognised institutions;
- (vi) to approve regulations prescribing the manner of granting exemption in approved courses of studies in the University or in affiliated colleges for qualifying for degrees, diplomas and certificates;
- (vii) to recommend to the Board the affiliation of a college and recognition of an institution;
- (viii) to make regulations relating to the courses of study leading to degrees, diplomas, certificates and other academic distinctions;
- (ix) to make regulations relating to the conduct of examinations;

- (x) to make proposals for allocating subjects to a Faculty;
- (xi) to make proposals for post-graduate teaching, research and extension education;
- (xii) to recommend qualifications to be prescribed for teaching, research and extension staff in the University;
- (xiii) to make regulations regarding examinations of the University and the conditions on which the students shall be admitted to them;
- (xiv) generally to advise the University on all academic matters; and
- (xv) to exercise such other powers and perform such other duties as may be conferred or imposed on it by or under this Act and Statutes.

Faculties.

23. (1) The University shall include Faculties of agriculture and allied sciences and such other Faculties as may be prescribed.

(2) Each Faculty shall comprise of such subjects as may be prescribed.

(3) The constitution, powers and duties of the Faculties referred to in sub-section (1) shall be such as may be prescribed.

Board of Studies.

24. (1) There shall be a Board of Studies for every subject or group of subjects as may be prescribed.

(2) The constitution of each Board and the term of office of its members shall be such as may be prescribed.

(3) Each Board shall exercise such powers and perform such duties as may be prescribed.

CHAPTER V COUNCIL OF STATE AGRICULTURAL UNIVERSITIES

Council of State Agricultural Universities.

25. (1) There shall be a Council of State Agricultural Universities consisting of the following members, namely:--

- (a) the Minister for Agriculture, Government of Gujarat, *ex-officio*,

- (b) the Secretary to the Government of Gujarat, General Administration Department, *ex-officio*,
- (c) the Secretary to the Government of Gujarat, Finance Department, *ex-officio*,
- (d) the Secretary to the Government of Gujarat, Agriculture and Co-operation Department, *ex-officio*,
- (e) the Vice-Chancellor of each of the Universities, *ex-officio*,
- (f) the Director of Agriculture, Gujarat State, *ex-officio*,
- (g) the Director of Animal Husbandry, Gujarat State, *ex-officio*,
- (h) the Director of Horticulture, Gujarat State, *ex-officio*:

Provided that when a proclamation made under article 356 of the Constitution is in force in the State, the Central Government may appoint one person in place of the Minister for Agriculture to be the Chairman and the person so appointed shall vacate his office upon the revocation or cesser of operation of such proclamation.

- (2) (a) The Minister shall be the Chairman of the Council and shall preside over its meetings:

Provided that when the Minister is unable to preside over any meeting, he may nominate the Deputy Minister for Agriculture to preside over the meeting.

- (b) The Joint Secretary or the Deputy Secretary to the Government of Gujarat, Agriculture and Co-operation Department, in-charge of the subject matter of Agricultural Universities, shall be the Member-Secretary of the Council.
- (3) The Headquarters of the Council shall be at Gandhinagar.
 - (4) The Council shall meet at least twice in a year.
 - (5) Subject to sub-section (4), the Council shall meet at such time and such place as the Chairman may appoint in this behalf and observe such rules of procedure in regard to transaction of its business at its meetings as may be determined by it.
 - (6) Four members shall form a quorum and all questions at a meeting of the Council shall be decided by a majority of the members present and voting.

- (7) The Council shall perform the following functions, namely:--
- (a) to review the functioning of the Universities twice in a year and make a report to the State Government and the Chancellor,
 - (b) to advise the State Government on any matter relating to functioning of the Universities on a reference made to it in that behalf by the State Government,
 - (c) to assess the requirement of finance by the Universities and recommend the grants to be given to the Universities by the State Government,
 - (d) to review the annual plan of activities and annual financial estimates of the Universities before they are passed by the Boards of the Universities,
 - (e) to assess requirements of Universities of having new faculties, disciplines or departments,
 - (f) to co-ordinate education in agriculture and allied sciences imparted by the Universities and the agricultural research activities and agricultural extension educational activities carried on by the Universities and matters related thereto,
 - (g) to supervise and co-ordinate the centralised admissions to various degree courses in Universities,
 - (h) to arrange programmes to upgrade capability of teachers of faculties in their respective disciplines according to the requirements of the University,
 - (i) such other functions as may be specified by the State Government by notification in the *Official Gazette*.

(8) For the purpose of performing its functions, the Council may call for, from the Universities, such reports, returns and information, as may be necessary and the Universities shall furnish such reports, returns and information.

CHAPTER VI

RESEARCH AND EXTENSION EDUCATION

26. (1) Subject to the provisions of this Act and the Statutes, the University shall carry on research directed towards solving the problems of agriculture and allied sciences for the purpose of development of agriculture and of providing benefits to the rural population of the University area and for carrying out such research, it shall establish an Agricultural Research Organisation.

**Agricultural
Research
Organisation.**

(2) The Agricultural Research Organisation shall consist of the following officers and employees, namely:--

- (a) the Director of Research and Dean of Post-graduate Studies, who shall be the Head of the Organisation,
- (b) Associate Directors of Research appointed by the University for various agro-climatic zones falling in the University area,
- (c) Scientists entrusted with the work of research on various crops, commodities or natural resources, by the University,
- (d) such other officers and employees appointed by the University for the purpose of the Organisation.

(3) The Agricultural Research Organisation shall have control also over other agricultural research activities in the University area.

27. (1) The University shall establish an Agricultural Extension Education Organisation.

**Agricultural
Extension
Education
Organisation.**

(2) The Agricultural Extension Education Organisation shall consist of the following officers and employees, namely:--

- (a) the Director of Extension Education who shall be the Head of the Organisation,
- (b) extension scientists entrusted with the work of assessment, refinement and transfer of technologies of agriculture by the University,
- (c) such other officers and employees appointed by the University for the purpose of Organisation.

(3) The Agricultural Extension Education Organisation shall perform the following functions, namely:--

- (a) to carry out extension activities for the purpose of increasing agricultural production;
- (b) to make available to the farmers information based upon the findings of research carried out by it;
- (c) to conduct demonstrations and training programmes for the benefit of students, extension workers and the persons whose occupation is agriculture;
- (d) to co-ordinate the extension activities with other functions of the University; and
- (e) such other functions as may be prescribed.

CHAPTER VII STATUTES AND REGULATIONS

Statutes. 28. Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:--

- (i) conferment and withdrawal of honorary degrees and other academic distinctions;
- (ii) holding of convocations to confer degrees;
- (iii) powers, functions, duties, manner of appointment and emoluments, terms and conditions of service of officers of the University;
- (iv) designations, qualifications, method of recruitment, emoluments and other terms and conditions of service of employees of the University and their duties;
- (v) declaration of other bodies of the University to be authorities of the University;
- (vi) constitution, powers and duties of the authorities of the University save as provided in this Act;
- (vii) acceptance and management of bequests and donations;
- (viii) registration of graduates and maintenance of a register of registered graduates;
- (ix) procedure at meetings of the authorities of the University and for the transaction of their business;
- (x) classification and manner of appointment of teachers and other non-teaching staff;

- (xi) establishment, amalgamation, sub-division and abolition of Faculties;
- (xii) establishment of departments of teaching in Faculties;
- (xiii) the manner in which and the conditions subject to which pension, provident and insurance funds shall be constituted for the benefit of employees of the University and the terms and conditions of each of such funds; and
- (xiv) all matters which by this Act are to be or may be prescribed by the Statutes.

29. (1) Statutes may be made by the Board and may be amended, repealed or added to by Statutes made by the Board in the manner hereinafter provided.

Statutes, their making, amendment, repeal and operation.

(2) The Board may take into consideration the draft of a Statute.

(3) Where a Statute affects the powers or duties of any officer or authority of the University, the Board shall, before passing such Statute, ascertain and consider the views of the officer or the authority concerned and take the same into consideration.

(4) Every Statute passed by the Board shall be submitted to the Chancellor who may give or withhold his assent thereto or refer it back to the Board for consideration.

(5) No Statute passed by the Board shall be valid until assented to by the Chancellor.

30. (1) Any authority of the University specified in clauses (2), (3) and (4) or declared under clause (5) of section 17 may make Regulations consistent with this Act and the Statutes, providing for all matters which by this Act and the Statutes are to be provided for by Regulations and for all other matters solely concerning such authority.

Regulations.

(2) A Regulation made by an authority shall have effect from such date as the authority making the regulation may direct:

Provided that a regulation, which involves expenditure from the University Fund, shall not be effective until it is approved by the Board.

(3) The Board of Studies may propose to the Academic Council draft of any Regulation relating to courses of study, system of examinations and degrees and diplomas of the University to be passed by the Academic Council. Such draft shall be considered by the Academic Council at its next succeeding meeting.

- (4) (a) The Academic Council may approve such draft and pass the Regulation or may reject it or return it to the Board of Studies for reconsideration either in whole or in part together with any amendment which the Academic Council may suggest.
- (b) After any draft so returned has been further considered by the Board of Studies together with any amendment suggested by the Academic Council, it shall be again presented to the Academic Council with the report of the Board of Studies thereon and the Academic Council may then deal with the draft in any manner as it thinks fit :

Provided that no Regulation by the Board of Studies relating to matters other than those referred to in sub-section (3) and no Regulation by a Faculty shall be made unless it is approved by the Academic Council :

Provided further that no Regulation made by any authority declared under clause (5) of section 17 shall be made unless it is approved by the Board of Management.

CHAPTER VIII AFFILIATION AND RECOGNITION

Affiliation.

31. (1) A college desiring to impart education in agriculture and allied sciences shall send a letter of application to the Registrar for an affiliation to the University, not later than 31st March of the year preceding the year in which the college is proposed to be started:

Provided that, on the recommendation of the Vice-Chancellor, the Board may, if it is satisfied that there are special reasons to do so, after recording such reasons, entertain a letter of application sent to the Registrar after 31st March.

- (2) A college applying for an affiliation shall satisfy the Board and the Academic Council—
- (a) that the college is to be under the management of regularly constituted governing body;
- (b) that the strength and the qualifications of the teaching staff and the conditions governing their tenure of office are such as to make due provision for the education in agriculture and allied sciences to be imparted by the college and for conducting and guiding research in agriculture and programmes of extension education to be undertaken by the college;

- (c) that the buildings in which the college is or is to be located are suitable and that provision has been or shall be made, in conformity with the Statutes, for the residence in the college or in lodging approved by the college, of students not residing with their parents or guardians and for the supervision and welfare of students;
- (d) that due provision is made or shall be made for a library;
- (e) that where affiliation is sought in any branch of experimental science, arrangements have been or shall be made in conformity with the Statutes and regulations for imparting instruction in that branch of science in a properly equipped laboratory;
- (f) that due provision is made or shall be made as far as circumstances may permit, for the residence of the principal and other members of the teaching staff in or near the college or the place provided for the residence of students;
- (g) that the financial resources of the college are such as to make due provision for its continued maintenance and efficient working;
- (h) that the college rules fixing the fees (if any) to be paid by the students have not been so framed as to involve such competition with any existing college in the same neighbourhood as would be injurious to the interest of education;
- (i) that for recruitment of the principal and members of the teaching staff of the college, there is a selection committee of the college which shall include—
 - (i) in case of recruitment of the principal, a representative of the University nominated by the Vice-Chancellor; and
 - (ii) in case of recruitment of a member of the teaching staff of the college, a representative of the University nominated by the Vice-Chancellor and the Head of the Department, if any, concerned with the subject to be taught by such member:

Provided that nothing in this clause shall apply to a Government college, a college maintained by Government or a college established and administered by minority based on religion or language;

- (j) that the college shall comply with the Statutes and Regulations providing for conditions of service including salary scales and allowances of the teaching and other academic and non-academic staff of an affiliated college, not being a Government college or a college maintained by the Government;
- (k) such other conditions as may be specified in the Statutes in accordance with the provisions of this Act.

(3) The application shall contain an assurance that after the college is affiliated, any transference of management and all changes in the teaching staff and all other changes which result in any of the aforesaid requirement not being fulfilled or continued to be fulfilled shall be forthwith reported to the Board.

(4) On receipt of a letter of application under sub-section (1), the Board shall—

- (a) direct a local inquiry to be made by a competent person or persons authorised by the Board in this behalf in respect of the matters referred to in sub-section (2) and such other matters as may be deemed necessary and relevant;
- (b) make such further inquiry as may appear to it to be necessary;
- (c) give due consideration to the request, if any, made by the applicant for reconsideration of any of the conditions conveyed to him;
- (d) record its opinion after consulting the Academic Council on the question whether the application should be granted or refused either in whole or in part, stating the result of any inquiry under clauses (a) and (b):

Provided that where the views of the Academic Council with regard to the affiliation of a college are not acceptable to the Board, the Board shall refer the matter again to the Academic Council, with or without its comments, and the Academic Council shall communicate again to the Board its views with regard to the affiliation of the college.

(5) The Registrar shall submit the application and all proceedings, if any, of the Academic Council and the Board relating thereto to the State Government which shall, after such inquiry as may appear to it to be necessary, grant or refuse the application or any part thereof.

(6) Where the application or any part thereof is granted, the order of the State Government shall specify the courses of the instructions in respect of which the college is affiliated and where the application or any part thereof is refused, the grounds of such refusal shall be recorded.

(7) As soon as possible after the State Government makes its order, the Registrar shall submit to the Board and the Academic Council a full report regarding the application, the action taken thereon under sub-sections (4) to (6) and of all proceedings connected therewith.

(8) An application under sub-section (1) may be withdrawn at any time before an order is made under sub-section (6).

32. Where a college desires to add to the courses of instruction in respect of which it is affiliated, the procedure prescribed by section 31 shall, as far as possible, be followed. **Extension of affiliation.**

33. (1) The Board shall have power, after consultation with the Academic Council, to recognise as a recognised institution any institution of research in agriculture or extension education, other than a college. **Recognition of institution.**

(2) An institution, which desires to have such recognition, shall send a letter of application to the Registrar and shall give full information in the letter of application in respect of the following matters, namely:--

- (a) constitution and personnel of the managing body;
- (b) subjects and courses in regard to which recognition is sought;
- (c) accommodation, equipment, library facilities and the number of students for whom provision has been or is proposed to be made;
- (d) the strength of the staff, their qualifications and salaries and the research work done by them;
- (e) fees levied or proposed to be levied and the financial provision made for capital expenditure on buildings and equipment and for the continued maintenance and efficient working of the institution.

(3) Before taking the application into consideration, the Board may call for any further information which it may deem necessary.

(4) If the Board decides to take the application into consideration, it may direct a local inquiry to be made by a competent person or persons authorised by it in this behalf. After considering the report made as a result of such local inquiry and making such further inquiry as may

appear to it to be necessary, the Board shall, after obtaining the opinion of the Academic Council, grant or refuse the application or any part thereof. Where the application or any part thereof is granted, the Board shall specify the subjects and courses of instructions in respect of which the institution is recognised and make a report to that effect to the Academic Council at their next succeeding meeting. Where the application or any part thereof is refused, the grounds of such refusal shall be stated.

Inspection of college or recognised institution.

34. (1) Every affiliated college and recognised institution shall furnish such reports, returns and other information as the Board, after consulting the Academic Council, may require to enable it to judge the efficiency of the college or the institution.

(2) On a direction by the Board in that behalf, it shall be the duty of the inspection committee constituted under section 43 to inspect an affiliated college or a recognised institution and to make a report to the Board.

(3) The Board shall cause every such college or institution to be inspected from time to time by the inspection committee.

(4) The Board may call upon any college or institution so inspected to take, within a specified period, such action as may appear to it to be necessary in respect of any of the matters referred to in sub-section (2) of section 31 or, as the case may be, sub-section (2) of section 33.

Affiliated college and recognised institution to comply with provisions pertaining to medium of instruction.

35. (1) Every affiliated college or recognised institution shall, in respect of the medium of education in agriculture and allied sciences, research in agriculture and programmes of extension education and examination therein, comply with the provisions made in that behalf by this Act, the Statutes and the Regulations.

(2) If any affiliated college or recognised institution contravenes the provisions of sub-section (1), then, notwithstanding anything contained in the other provisions of this Act,--

(a) the rights conferred on such college or institution by the affiliation or recognition shall stand withdrawn from the date of such contravention; and

(b) such college or institution shall cease to be an affiliated college or recognised institution for the purposes of this Act.

(3) If any affiliated college or recognised institution affected by sub-section (2) raises any dispute as to the withdrawal of its rights of affiliation or recognition, then such dispute shall be referred to the State Government and the State Government shall decide the dispute and its decision shall be final.

36. (1) The rights conferred on a college by affiliation may be withdrawn in whole or in part or modified if the college has failed to carry out any of the provisions of sub-section (2) of section 31 or the college has failed to observe any of the conditions of its affiliation or the college is conducted in a manner which is prejudicial to the interests of education. **Withdrawal of affiliation.**

(2) A motion for the withdrawal or the modification of such rights shall be initiated only in the Board. The member of the Board, who intends to move such a motion, shall give notice of it and shall state in writing the grounds on which it is made.

(3) Before taking the said motion into consideration, the Board shall send a copy of the notice of the motion and statement of grounds on which it is made to the Principal of the college concerned together with an intimation that any representation in writing submitted within a period specified in such intimation on behalf of the college will be considered by the Board:

Provided that the period so specified may, if necessary, be extended by the Board.

(4) On receipt of the representation or on the expiry of the period referred to in sub-section (3), the Board, after considering the notice of motion, statement and representation, and after such inspection by any competent person or persons authorised by the Board in this behalf, and such further inquiry as may appear to it to be necessary and after consulting the Academic Council, shall record its opinion in the matter:

Provided that where the views of the Academic Council with regard to the withdrawal or modification of the rights conferred by affiliation are not acceptable to the Board, the Board shall, before passing such resolution, refer the matter again to the Academic Council, with or without its comments and the Academic Council shall communicate again to the Board its views in the matter.

(5) The Registrar shall submit the proposal and all proceedings, if any, of the Academic Council and the Board relating thereto, to the State Government which, after such further inquiry, if any, as may appear to it to be necessary, shall make such order as it deems fit, and communicate the same to the Board.

(6) Where by an order made under sub-section (5), the rights conferred on any college by affiliation are withdrawn in whole or in part or modified, the grounds for such withdrawal or modification shall be stated in the order.

(7) The Board may, on recommendation of the Academic Council, recommend to the State Government withholding or reduction of a grant to an affiliated college which, on a report by an Inspection Committee or

otherwise, is found making persistent default in carrying out the conditions of affiliation.

Withdrawal of recognition.

37. (1) The rights conferred on an institution by recognition may be withdrawn or suspended for any period if the institution has failed to observe any of the conditions of its recognition or the institution has conducted in a manner which is prejudicial to the interest of education.

(2) A motion for such withdrawal or suspension shall be initiated only in the Board. The member of the Board, who intends to move such a motion, shall give notice of it and shall state in writing the grounds on which it is made.

(3) Before taking the said motion into consideration, the Board shall send a copy of the notice of motion and statement of grounds on which it is made to the head of the institution concerned, together with an intimation that any representation in writing submitted within a period specified in the intimation on behalf of the institution will be considered by the Board:

Provided that the period so specified may, if necessary, be extended by the Board.

(4) On receipt of the representation or on the expiry of the period referred to in sub-section (3), the Board, after considering the notice of motion, statement and representation and after such inspection by any competent person or persons authorised by the Board in this behalf and after such further inquiry as may appear to it to be necessary, and after consulting the Academic Council, may, by a resolution, withdraw or suspend recognition.

CHAPTER IX ORGANISATION WITHIN THE UNIVERSITY AREA FOR POST-GRADUATE TEACHING

Post-graduate teaching.

38. Within the University area all post graduate education in agriculture and allied sciences shall be imparted or conducting and guiding research in agriculture or conducting and guiding programmes in extension education shall be undertaken by the University or by such affiliated colleges and in such subjects as may be prescribed.

Teaching within University area.

39. (1) The Board may determine that all education in agriculture and allied sciences or research in agriculture or programmes in extension education in respect of which the University is competent to hold examinations shall, within the University area, be imparted or undertaken by the teachers of the University on behalf of the University and the Board shall communicate its decision to the State Government.

(2) On receipt of the communication under sub-section (1), the State Government may, after making such inquiry as it thinks fit, by notification in the *Official Gazette*, declare that the provisions of section 40 shall come into force on such date as may be specified in the notification.

40. (1) All colleges, which have become constituent colleges under clause (c) of sub-section (1) of section 66, and all colleges within the University area, which may hereafter become University colleges, shall be the constituent colleges of the University. **Constituent colleges.**

(2) No educational institution imparting education in agriculture and allied sciences or conducting and guiding research in agriculture or conducting and guiding programmes of extension education and situate within the University area shall, save with the consent of the University and the sanction of the State Government, be associated in any way with, or seek admission to any of the privileges of, any other University established by law.

(3) The relations of the constituent colleges within the University area shall be governed by the Statutes to be made in that behalf, and such Statutes shall provide in particular for the exercise by the University of the following powers in respect of the constituent colleges, namely:--

- (i) to lay down minimum educational qualifications for the different classes of teachers and tutorial staff employed by such colleges and the conditions of their service;
- (ii) to approve the appointments of the teachers made by such colleges;
- (iii) to require each such college to contribute a prescribed quota of recognised teachers in any subject for teaching on behalf of the University;
- (iv) to co-ordinate and regulate the facilities provided and expenditure incurred by such college in regard to libraries, laboratories and other equipments for teaching and research;
- (v) to require such colleges, when necessary, to confine the enrolment of students to certain subjects;
- (vi) to levy contributions from such colleges and make grants to them; and
- (vii) to require satisfactory arrangements for tutorial and similar other work in such colleges and to inspect such arrangements from time to time:

Provided that a constituent college shall supplement such education in agriculture and allied sciences, research in agriculture or programmes of extension education, by tutorial or other instruction, teaching or training in a manner to be prescribed by the Regulations to be made by the Academic Council.

(5) Subject to the provisions of the Statutes, the Academic Council shall organise and co-ordinate the education, research or programmes of extension education.

CHAPTER X COMMITTEES

Committees for
selection of
University
teachers.

41. (1) There shall be committees for selection of different classes of full-time teachers of the University including tutors and demonstrators.

(2) No person shall be appointed as full-time teacher of the University except on the recommendation of the committee.

(3) The constitution of such committee, the term of office of its members and the procedure to be followed by it shall be such as may be prescribed.

Examiners'
Committee.

42. (1) There shall be formed every year a committee for each Faculty, for the purpose of drawing up the list for appointments to University examinership, consisting of—

(i) the Dean of the concerned Faculty, *ex-officio* Chairman,

(ii) the Chairman of the Board of Studies, and

(iii) two members of the Board of Studies nominated by the Vice-Chancellor for the year.

(2) The list of examiners prepared by the committee shall be placed through the Academic Council before the Vice-Chancellor for his approval who may either approve or modify the same for the reasons to be recorded in writing.

(3) The procedure to be followed by the committee shall be such as may be prescribed.

Inspection
Committee.

43. There shall be an Inspection Committee consisting of a person nominated by the Vice-Chancellor as the Chairman and such other members as may be appointed by the Board in accordance with the Statutes.

44. (1) There shall be a College Development Committee for the purpose of development of colleges in the University area. **College Development Committee.**

(2) The constitution of such Committee, the term of office of its members and the procedure to be followed by it shall be such as may be prescribed.

45. (1) Any of the authorities of the Universities referred to in section 17 may, from time to time, appoint such other committees consisting of such persons from amongst its members as the authority thinks fit and may refer or entrust, to any such committee for inquiry and report or for opinion any of the matters dealt with by the authority and may at any time discontinue or alter the constitution of any such committee. **Other committees.**

(2) Notwithstanding anything contained in this Act, but subject to the approval of the appointing authority, it shall be lawful for a committee appointed under sub-section (1) to co-opt such number of persons who are not members of the appointing authority as its members as it thinks fit.

CHAPTER XI FINANCE

46. (1) The University shall establish a fund to be called the University Fund. **University Fund.**

(2) The following shall form part of, or be paid into, the University Fund:--

- (a) any contribution or grant by the State Government,
- (b) the income of the University from all sources including income from fees and charges,
- (c) bequest, donations, endowments and other grants, if any.

(3) The University Fund shall be kept in any corresponding new bank specified in column 2 of the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and in column 2 of the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 and approved by the State Government for the purpose or invested in securities authorised by the Trusts Act, 1882 at the discretion of the Board.

5 of
1970.

40 of
1980.

2 of
1882.

47. The State Government shall, in each year after due appropriation made by the State Legislature by law in this behalf, make provision for making grants to the University, as follows:- **Grants.**

- (a) a grant of an amount not less than the estimated net expenditure on pay and allowances of the staff, contingencies, and services of the University ;
- (b) a grant to meet such additional items of expenditure, recurring and non-recurring as the State Government may deem necessary for the proper functioning of the University.

Annual accounts and financial estimates.

48. (1) The annual accounts of the University shall be prepared under the direction of the Board.

(2) The Board shall prepare before such date as may be prescribed the financial estimates for the ensuing year having regard to the Government grants that are likely to be available.

(3) The annual accounts and the financial estimates shall be considered by the Board at its annual meeting and pass a resolution adopting the accounts and financial estimates.

(4) The annual accounts so adopted shall be submitted to the State Government for audit.

(5) (a) The Board shall, after the accounts are audited, submit a copy thereof along with a copy of audit report and the statement of the action taken by the University on the audit report, to the State Government.

(b) The State Government shall cause the copy of the accounts and the audit report along with the statement of action taken by the University on the audit report to be laid before the State Legislature.

Annual report.

49. (1) The Annual Report of the University shall be prepared under the direction of the Board by or before such date as may be prescribed and shall be considered by the Board at its annual meeting.

(2) The Board may pass such resolutions thereon and take such action as it thinks fit.

CHAPTER XII SUPPLEMENTARY PROVISIONS

Dismissal, removal, reduction and termination of service of staff of college.

50. (1) No member of the teaching, other academic and non-teaching staff of a college shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and unless the penalty to be inflicted on him is

approved by the Vice-Chancellor or any other officer of the University authorised by the Vice-Chancellor in this behalf.

(2) No termination of service of such member not amounting to his dismissal or removal falling under sub-section (1) shall be valid unless—

- (a) he has been given a reasonable opportunity of showing cause against the proposed termination, and
- (b) such termination is approved by the Vice-Chancellor or any officer of the University authorised by the Vice-Chancellor in this behalf:

Provided that nothing in this sub-section shall apply to any person who is appointed on probation or for a temporary period only.

- (3) (a) An appeal from an order of dismissal, removal or reduction under sub-section (1) or of termination under sub-section (2) shall lie to the State Government within ninety days from the date of the communication of such order and the decision of the State Government in such appeal shall be final and shall not be called in question in any civil court:

Provided that the State Government may admit any appeal after the period of limitation laid down in this clause if the appellant satisfies the State Government that he had sufficient cause for not preferring the appeal within such period.

- (b) In computing the period laid down in clause (a), the provisions of sections 4 and 12 of the Limitation Act, 1963 shall, so far as may be, apply.

36 of
1963.

51. The University shall make adequate provision for the benefit of its officers, teachers and other servants in matters of insurance, pension and provident fund or for such other benefits as it may deem fit in such manner and subject to such conditions as may be prescribed by the Statutes.

**Pension,
insurance and
provident fund.**

52. (1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 51, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing, give and thereupon,

**Provident fund to be
deposited in
Government
treasury.**

- (i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the

time being entitled to on the balance in his provident fund account, and

- (ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

(2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, applies.

19 of
1952.

Officers and
employees to be
public servants.

53. Every officer and employee of the University shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

45 of
1860.

Explanation.—For the purposes of this section, any person, who is appointed by the University for a specified period or for a specified work of the University or, who receives any remuneration by way of compensatory allowance or fee for any work done from the University Fund, shall be deemed to an officer or employee of the University while he is performing, and in relation to all matters relatable to the performance of, the duties and functions connected with such appointment or work.

Vacating
office.

54. (1) Any member of any authority or body of the University may resign his office by letter addressed to the Vice-Chancellor through the Registrar and on the Vice-Chancellor accepting the resignation, the office of such member shall become vacant.

(2) The Board may remove any person from membership of any authority or body of the University on the ground that such member has been convicted by a court of law of an offence, which, in the opinion of the Board, involves moral turpitude:

Provided that no order for removal of such person shall be made without giving him an opportunity of being heard.

(3) Subject to the provisions of sub-section (2), a person, who is a member of any authority or body of the University as a representative of another body, whether of the University or not, shall retain his seat on the University authority or body so long as he continues to be a member of the body by which he was appointed and thereafter till his successor is duly appointed.

Filling up of
casual
vacancies.

55. When any vacancy occurs in the office of a member (other than an *ex-officio* member) of any authority or other body of the University before the expiry of the term of office of such member, the vacancy shall be filled up, as soon conveniently as may be, by nomination, appointment or, as the case may be, co-option of a member who shall

hold office so long only as the member in whose place he has been nominated, appointed or co-opted, would have held it, if the vacancy had not occurred.

56. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of any vacancy in its membership or by reason of a person having taken part in the proceedings of the authority or other body who is subsequently found to have been not entitled to do so.

Proceedings not invalidated by vacancies.

57. Where any question arises as to—

Disputes as to constitution of University authority or body.

(1) the interpretation of any provision of this Act, or of any Statute or Regulation, or

(2) whether a person has been duly appointed as, or is entitled to be or ceases to be entitled to be, a member of any authority or other body of the University,

(a) it may be referred to the State Government if it relates to a matter specified in clause (1), and

(b) it shall be referred to the State Government if—

(i) it relates to a matter specified in clause (2), or

(ii) if four members of the Board so require, irrespective of whether it relates to a matter specified in clause (1) or clause (2), and

the State Government shall, after making such inquiry as it deems fit (including giving opportunity of being heard where necessary) decide the question and its decision shall be final.

58. All acts and orders in good faith done and passed by the University or any of its authorities, bodies or officers shall be final and no suit shall be instituted against or damage claimed from the University or its authorities, bodies or officers for anything purporting to be done in pursuance of the Act and the Statutes and Regulations framed thereunder.

Protection of acts and orders.

**CHAPTER XIII
TRANSITORY PROVISIONS**

- Completion of courses of students in colleges associated with Gujarat Agricultural University.**
59. Notwithstanding anything contained in this Act or the statutes or the regulations made thereunder, any student of a college situate within the University area who, immediately before the date on which section 4 came into force was studying or was eligible for any examination of the Gujarat Agricultural University, shall be permitted to complete his course in preparation therefor, and the University for that University area shall provide for such period and in such manner as may be prescribed by the Statutes for the instruction, teaching, training and examination of such students in accordance with the course of studies of the Gujarat Agricultural University.
- Appointment of first Vice-Chancellor.**
60. Notwithstanding anything contained in section 10, the first Vice-Chancellor shall be appointed by the State Government as soon as practicable after the date of commencement of this Act for a period not exceeding two years and on such terms and conditions as the State Government thinks fit.
- Appointment of first Registrar.**
61. Notwithstanding anything contained in section 15, the first Registrar shall be appointed by the State Government as soon as practicable after the date of commencement of this Act for a period not exceeding three years and on such conditions as the State Government thinks fit.
- Transitory powers of first Vice-Chancellor.**
62. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Academic Council and other authorities of the University other than the Board within six months after the date of his appointment or such longer period not exceeding one year in the aggregate as the State Government may, by notification in the *Official Gazette*, direct.
- (2) The first Vice-Chancellor shall, with the assistance of the Advisory Committee consisting of not more than fifteen members nominated by the State Government--
- (a) subject to the provisions of this Act and the approval of the Chancellor,--
- (i) make provisional statutes necessary for constituting the authorities of the University and regulating the procedure at their meetings and the transaction of their business,
- (ii) draw up any rules that may be necessary for regulating the method of constitution of authorities,
- (b) frame the first statutes and regulations under this Act and submit them for confirmation to the respective

authorities when they commence to exercise their functions.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date or dates as the State Government may, by notification in the *Official Gazette*, direct.

(4) The statutes and regulations framed by the first Vice-Chancellor shall, when confirmed by the respective authorities, be published in the *Official Gazette*.

63. (1) At any time after the passing of this Act until such time as the authorities of the University shall commence to exercise their functions,

**First
appointment
of the officers
and teachers
of University.**

(a) any officer of the University may be appointed by the Vice-Chancellor with the previous sanction of the Chancellor,

(b) teachers of the University may be appointed by the Chancellor after considering the recommendations of an Advisory Committee consisting of the Vice-Chancellor, the Director of Agriculture and such other person or persons, if any, as the Chancellor thinks fit to associate with them.

(2) Any appointment made under sub-section (1) shall be for such period not exceeding three years and on such conditions as the appointing authority thinks fit:

Provided that no such appointment shall be made until financial provision has been made therefor.

64. The first Vice-Chancellor appointed under section 60 shall have the following powers until the Board commences to exercise its functions, namely:--

**Extraordinary
powers of first
Vice-Chancellor.**

(a) with the previous approval of the Chancellor, to make additional statutes to provide for any matter not provided for by the first Statutes,

(b) to constitute provisional authorities and bodies and on their recommendations, to make rules providing for the conduct of the work of the University,

(c) subject to the control of the State Government, to make such financial arrangements as may be necessary to enable this Act or any part thereof to be brought into force,

- (d) with the sanction of the Chancellor, to make, for a period not exceeding three years, such appointment as may be necessary to enable this Act or any part thereof to be brought into force,
- (e) to appoint any committee as he may think fit to discharge such of his functions as he may direct, and
- (f) generally to exercise all or any of the powers conferred on the Board by or under the provisions of this Act.

CHAPTER XIV MISCELLANEOUS

Power to
remove
difficulties.

65. (1) If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the coming into force of this Act or otherwise in first giving effect to the provisions of this Act, the State Government may, by order published in the *Official Gazette*, make such provisions not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made under this section after the expiry of three years from the commencement of this Act.

(2) Every order made under this section shall be laid as soon as may be, after it is made, before the State Legislature.

Repeal of
Gujarat
Agricultural
University Act,
1969.

66. (1) With effect on and from such date as the State Government may, by notification in the *Official Gazette*, appoint (hereinafter referred to in this section as "the appointed day"), the Gujarat Agricultural University Act, 1969 shall stand repealed and the following consequences shall ensue, that is to say--

- (a) the Gujarat Agricultural University established and constituted for the State of Gujarat and functioning immediately before the appointed day shall, alongwith all its authorities, stand dissolved (hereinafter referred to as "the dissolved University") and all its officers specified in or declared under section 9 of the repealed Act shall be deemed to have vacated their office;
- (b) all land and all stores, articles and goods belonging to the dissolved University and situate in a University area shall pass to the University constituted for that area under this Act (hereinafter referred to as "new University"):

Provided that where the State Government is of the opinion that any goods or class of goods should be distributed otherwise than according to the situation of the

goods, the State Government may issue such directions as it thinks fit for a just and equitable distribution of the goods and the goods shall pass to the new Universities accordingly;

Explanation.- For the purposes of clause (b), "land" includes immovable property of every kind and any rights in or over such property ;

- (c) the constituent college specified in column 1 of Schedule II shall cease to be the constituent college of the dissolved University and shall become constituent college of the University mentioned against it in column 2 of the said Schedule;
- (d) the unexpended balance in the general fund and the foundation fund, whether deposited in a bank or invested in securities belonging to the dissolved University immediately before the appointed day, shall, subject to all charges and liabilities affecting the same, vest in the new Universities in such proportion and in such manner as the State Government may direct;
- (e) the liability of the dissolved University in respect of the provident fund account of an officer or employee of that University in service on the appointed day shall, as from that day, be the liability of the new University to which the officer or employee is allotted;
- (f) all debts and obligations incurred and all contracts made by or on behalf of the dissolved University before the appointed day and subsisting on that day shall, in so far as they relate to a University area, be the debts and obligations incurred by and the contracts made by the University constituted for that area:

Provided that where the State Government is of opinion that this clause is not applicable to any debt and obligation incurred or any contract made by or on behalf of the dissolved University, the State Government may issue such directions as it thinks fit for a just and equitable apportionment of the debts and obligations and contracts and the debts, obligations and contracts shall pass to the new Universities accordingly;

- (g) all officers and employees in the employment of the dissolved University immediately before the appointed day shall be allocated to the new Universities by the State Government in such manner as it may direct having regard to such principles as it may, by notification in the *Official*

Gazette, lay down, and until other provision is made in accordance with this Act, they shall receive salaries and allowances and be subject to the conditions of service to which they were entitled or subject to immediately before the appointed day:

Provided that the conditions of service applicable immediately before the appointed day to any officer or employee allotted to the new University shall not be varied to his disadvantage except with the previous approval of the State Government.

(2) Notwithstanding anything contained in the Industrial Disputes Act, 1947 or any other law for the time being in force, a person, who has ceased to be an officer by virtue of clause (a) of sub-section (1) or an officer or servant of the dissolved University who is transferred to any of the new Universities as a result of the allotment made under clause (g) of sub-section (1), shall not be entitled to any compensation for such cesser or transfer, under this Act or any other law for the time being in force and no such claim shall be entertained by any court, tribunal or other authority.

SCHEDULE I
(See clause (20) of section 2)

UNIVERSITY AREA

PART I
THE ANAND AGRICULTURAL UNIVERSITY

1. Anand District,
2. Ahmedabad District,
3. Vadodara District,
4. Dahod District,
5. Panchmahals District,
6. Kheda District.

PART II
THE JUNAGADH AGRICULTURAL UNIVERSITY

1. Amreli District,
2. Bhavnagar District,
3. Jamnagar District,
4. Junagadh District,
5. Porbandar District,
6. Rajkot District,
7. Surendranagar District.

PART III
THE NAVSARI AGRICULTURAL UNIVERSITY

1. Bharuch District,
2. Dang District,
3. Narmada District,
4. Navsari District,
5. Surat District,
6. Valsad District.

PART IV
THE SARDAR KRUSHINAGAR DANTIWADA
AGRICULTURAL UNIVERSITY

1. Banaskantha District,
2. Gandhinagar District,
3. Kutch District,
4. Mehsana District,
5. Patan District,
6. Sabarkantha District.

SCHEDULE II

(See clause (c) of sub-section (1) of section 66)

COLLEGE 1	UNIVERSITY 2
Bansilal Amrutlal College of Agriculture, Anand.	The Anand Agricultural University.
College of Veterinary Science and Animal Husbandry, Anand.	The Anand Agricultural University.
Sheth Manshukhlal Chhaganlal College of Dairy Science, Anand.	The Anand Agricultural University.
College of Agriculture, Junagadh.	The Junagadh Agricultural University.
College of Agricultural Engineering and Technology, Junagadh.	The Junagadh Agricultural University.
College of Fisheries Science, Veraval.	The Junagadh Agricultural University.
Shri Navinchandra Mafatlal College of Agriculture, Navsari.	The Navsari Agricultural University.
Aspee College of Horticulture and Forestry, Navsari.	The Navsari Agricultural University.
Chimanbhai Patel College of Agriculture.	Sardar Krushinagar Dantiwada Agricultural University.
College of Veterinary Science and Animal Husbandry.	Sardar Krushinagar Dantiwada Agricultural University.
Aspee College of Home Science.	Sardar Krushinagar Dantiwada Agricultural University.